[Shri Guru Das Das Gupta]

eight to ten banks in the country and they should be allowed to work in specific area identified for them.

to a Matter

Parliamentary control over the banks must be restored and the secrecy clause must be given a go-by.

VICE-CHAIRMAN THE (SHRI BHASKAR ANNAJI MASODKAR): It is one o'clock and time for the Prime Minister to make a statement.

SHRI GURUDAS DAS GUPTA: can continue after that.

VICE-CHAIRMAN THE BHASKAR ANNAJI MASODKAR): You please conclude.

SHRI GURUDAS DAS GUPTA: have some more points.

THE VICE-CHAIRMAN (SHRI MASODKAR): BHASKAR ANNAJI But your time is over.

SHRI GURUDAS DAS GUPTA: Sir, I beg of you, don't encroach upon me in this way. Please, it is very important. I will continue for some minutes the PM's statement. Let the Prime Minister make his statement. There is no problem.

डा० ग्रबरार ग्रहमद खान: उप-सभाध्यक्ष महोदय, माननीय प्रधानमंत्री से वें जानना चाहता हूं कि उनके एक मंत्री शरद यादव ने देश को विभाजित करने वाला जो वक्तव्य दिया है,इसके संबंध में प्रापकी क्या प्रतिकिया है ? गरद यादव ने जो वक्तव्य दिया है उससे देश के ग्रंदर एक सिविल वार की स्थिति पदा हो गई है...(ब्यवधान)... शरद यादव ने जो यक्तव्य दिया है उस पर जापकी क्या प्रतिक्रिया है ? . . . (व्यवधान) . . .

उपसभापति पीठासीन हुई]

उपसभापति: वया बात हो गई? what is it?

डा० ग्रबरार ग्रहमद खानः यादव ने वक्तव्य दिया है...

उपसभापति : अभी प्राइम धिनिश्टर का वक्तव्य हो रहा है। ज्ञाप मवाल पूछ लेना ।... (व्यवधान)... धाप सपाल पुछ लीजिये । प्राह्म मिनिस्टर का यक्तव्य तो होने दीजिए । ...(व्यवधान)... आप यह सवाल में पुछिये। आप बैठ जाइये । . . . (व्यवधान) . . . बैठिये . . . प्लीज...जाप बोलिये।

importance

STATEMENT BY PRIME MINISTER

Regarding Measures for Promotion of Employment for the Youth in addition to Reservation for Socially and **Educationally Backward Classes**

THE PRIME MINISTER VISHWANATH PRATAP SINGH): Madam, on 7th August, 1990. I announced in this House the decision taken by my the Mandal Government to implement Commission's Report.

- 2. As the House is aware, the Mandal Commission submitted its report on 31st December, 1980 to the President. Thereafter, this has been discussed a number of times in both the Houses and was substantial support and forceful demands for the implementation of the Commission's Report. National Front had declared in its manifesto that it will implement the Mandal Commission's at the report and during the elections it had made solemn commitment to the people implement it within a year of its coming to office.
- 3. When this Government took office, the President stated in his address that the Government is committed to implementation of the Mandal mission's report. In both the Houses, there was persistent demand from a large section of the Members In the last Session I implementation. had assured in the Rajya Sabha that the Government will take its decision expeditiously.

4. This Government has taken a number of decisions to render justice Scheduled Castes, Scheduled Women, Minorities, Labourers and Other Weaker Sections. The decision of Government on the Mandal Commission Report. in accordance with its prior commitment to render justice to the Socially and Educationally Backward Classes who constitute 52 per cent of our population, is part of these measures in this "Year of Social Justice", Baba Saheb Dr. B. R. Ambedkar Centenary Year.

Statement by

- 5. In extending reservation to them. the intention of the Government give them social justice and a share the governance and shaping of the country in fulfilment of our Constitutional obligations. As Members are aware, number of States have already provided reservation for the Backward Classes in This Government's decitheir services. sion on the Mandal Commission's commendations is in respect of service under the Government of India and the Public Sector Undertakings
- 6. The Mandal Commission's Report is only with regard to Socially and Educationally Backward Classes. Introduction of economic criteria into it will So, the Government dilute its purpose. wants to make it clear that it is not possible to make any dilution of the 27 per cent reservation for the Socially and Educationally Backward Classes 22.5 per cent for Scheduled Castes and Scheduled Tribes.
- 7. At the same time, the Government is equally concerned about the future of our Youth in general. In the Rajya Sabha, there was a suggestion from the Members to provide reservation for the poor over and above the reservation for the Socially and Educationally and I had said that we ward Classes, sympathetically consider some would irrespective reservation for the poor, of social groups. This was reiterated by the Finance Minister, Prof. Madhu Dandavateji in his intervention in the Lok We propose to provide Sabha. additional reservation of 5 per cent to 10 per cent for the poor, irrespective

- of social groups, entirely on the basis of appropriate economic criteria, after taking the sense of this august House.
- 8. It was another solemn commitment of the National Front to enshrine Right to Work as a Fundamental Right in the Constitution. The Government intends, after interacting with political introduce in this session a parties, to Constitutional Amendment Bill make the Right to Work a Fundamental Right within the available resources and seeks the cooperation all parties in passing it. after due deliberations.
- 9. Arising from our concern for our Youth is our decision to make employment the central thrust of the Eighth Plan. The Approach Paper to the VIII Plan has spelt out the Central task of the Plan as expanding of opportunities for productive employment at a rapid The Plan target has been fixed interms of annual rate of increase in employment and has been fixed at 3 per cent increase per annum over the next decade. It is through vastly and rapidly expanding employment opportunities, particularly professional and commercial self-employment, and through all-round employment-oriented growth productive of the economy that the problem unemployment of the educated as of the poor can really be resolved.
- 10. Here it will not be out of place to mention that the Government intends to establish a National Youth Council to ensure the involvement of the Youth in the building of the Nation focus on the problems of the Youth, In the light of this Government's concern for the employment prospects and the future of our educated Youth in general, on 15th August, 1990, I announced our decision to increase the flow of resources for various programmes of youth from Rs. 20 crores to Rs. 265 crores, mainly for self-employment, higher stuand for involvement of youth in literacy programmes. This was done in the light of the fact that Government jobs alone cannot solve the unemployment problem and other avenues gainful employment have to

[Shri Vishwanath Pratap Singh]

11. Appreciating these facts in true perspective, I trust that all sections of the country, and Hon'ble Members of Parliament will fully co-operate with us in the fulfilment of our social and Constitutional obligations and in our march towards social justice.

THE DEPUTY CHAIRMAN: Now, I have a number of names for clarifications.

SHRIMATI RENUKA CHOW-DHURY: I think the subect is very I want to make a suggestion. If the House agrees and the Prime Minister agrees, let us have a full discussion on this. (Interruptions)

THE DEPUTY CHAIRMAN: Let me hear it. At one time three people speak. Let me allow her.

SHRIMATI RENUKA CHOW-DHURY: I think the subject is very important. Keeping in view its importance we cannot benefit if only a few Members have clarifications within the limited time. So, if the Prime Minister and the House agree, we should have a full discussion on it. (Interruptions)

THE DEPUTY CHAIRMAN: Let the Leader of the House say, because it is the Government which has to react to it.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Madam, I agree with the suggestion made by my colleague. (Interruptions)

THE DEPUTY CHAIRMAN: Let him react to her. Then he will react to you and then he will react to the Chair. So, let him react first. (Interruptions)

श्री शर्मीम हाश्रमी (बिहार): डिप्टी चेथरमैन पाहिब, एक बात प्रधान मंत्री जी से पूछनी है ...(व्यवधान) मैं बहन नहीं करने जा रहा हूं, हमें एक चीज पूछनी है ...(व्यवधान) डा. ग्र**ंदरार श्रहमः खान** (राजस्थान): प्रधान मंत्री जी मेरी बात का जवाब दें ...(व्यवधान)

उपसभापितः वे खड़े हैं। वे जवाब दे रहे हैं। एक लेडी मेम्बर ने बोला है। भ्राप उनकी बात तो सुन लें। जवाब तो देने दीजिए।... (ब्यवधान) मैं श्रापको एलाड करूंगी, एक मिनट श्राप बैठिए।

श्री शर्माम हाशमी: अपने रिएक्शन के पहले मेरी बात सुन लें।

उपसभापति : वह डिसकशन हो, फ़ुल फ्लेज्ड हो, सरकार तैयार हो ... (व्यवधान) अभी सवाल दूसरा है ... (व्यवधान)

SHRI M. S. GURUPADASWAMY: A suggestion has been made by my colleague here that this subject may be discussed and the clarifications may be avoided. (Interruptions)

THE DEPUTY CHAIRMAN: Mrs. Jayanthi Natarajan, it is her suggestion. It is not yours. (Interruptions)

डा॰ श्रवरार श्रहमद खान: महोदया, मैं कहना चाहता हूं ...(न्यवधान)

THE DEPUTY CHAIRMAN: She has a right to make her suggestion. Sit down.

SHRIMATI RENUKA CHOW-DHURY: Everybody can speak.

ज्यसभापित : आप समझते नहीं हैं । वह अपनी बात कह रहे हैं, आप १५नी बात कहिए । Let him say what he wants.

SHRIMATI JAYANTHI NATA-RAJAN (Tamil Nadu): Madam, what about me?

THE DEPUTY CHAIRMAN: He is responding to her suggestion, not to you. He did not mention your name. Have some patience. I will allow you to speak.

SHRI M. S. GURUPADASWAMY: I am making a suggestion to the House. She has made a good suggestion. We have agreed for a debate on National Security Council also and I thought the House wants a debate and I do not want to prevent the debate. It is an important document. Therefore, I thought the House would agree with me if I concede that there should be a debate. I suggest, Madam, for your consideration, let there be a debate and let there be no clarifications at this stage....(Interruptions)....

SHRIMATI JAYANTHI NATA-RAJAN: Madam, ...

डा॰ ग्रबरार ग्रहमद खान: यह सुझान ज्ञाया था।... (व्यवधान) याद दिलाया था। सदन के नेता ने भी कहा था...(व्यवधान)...

THE DEPUTY CHAIRMAN: Anybody who wants to speak on behalf of your party?

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): Let the Leader of the Opposition speak... (Interruptions)... This is not the Way.

SHRI N. K. P. SALVE (Maharashtra): Everyone is entitled to ask for clarifications. . . . (Interruptions) . . .

THE DEPUTY CHAIRMAN: Mr. Salve, that is wrong. (Interruptions)... I cannot hear three voices together.

डाः श्रवरार श्रहमद खान : श्रापकी रुलिंग है कि जब क्लरिफिकेशन के लिए नाम दे दिया जाए, तो क्लैरिफिकेशन कैंमल गहीं किये जा सकते ।

THE DEPUTY CHAIRMAN: Mr. Abrar Ahmed, my ruling was not that. Please sit down. Don't quote me wrongly. If I remember correctly I said Mr. Sukomal Sen was half way through asking his clarifications and I

asked him to finish his clarifications. If you want you can see the record. I remember what I said in this Honse. I don't forget. इस मामले पर अगर आपको वहस नहीं करनी है, अभी पूछना है या बहस करनी है, Let the House decide. I have no objection

SHRI JAGESH DESAI (Maharashtra): Madam, I would like to ... (Interruptions)...

THE DEPUTY CHAIRMAN: I will allow Mr. Shiv Shanker to speak.

श्री राम भरेश यादव (उत्तर प्रदेश):
मुझे एक मिनट का टाईम दिया जाए
... (व्यवधान)

श्री शमीम हाशमी: हमें दो मिनट टाईम दिया जाए । हमने मंडल कमीशन ... (व्यवधान) लाठियां चखाई हैं ग्रीर गिर गये हैं ।... (व्यवधान) पचासों मर्तबा हमने लाठियां खाई हैं ।... (व्यवधान)

THE DEPUTY CHAIRMAN: The Leader of the Opposition is on his legs, जरा शांति से इनको वात सुन लीजिए

THE LEADER OF THE OPPOSI-TION (SHRI P. SHIV SHANKER): Madam, the proposal that has fallen from the Leader of the House about the debate is unexceptionable. Members of the House have often insisting that we should clarifications. In fact, I suggested that there should be a debate and no clarifications on the other day. But I regret to say that it was sought to be said "You cannot rob the right of the Members to seek the clarifications". It was said that it is such a valuable right that we will have the clarifications and the debate. Now it is very difficult for me to stand up and

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[Shri P. Shiv Shanker] that merely we will agree for a debate and not for the clarifications. makes my position highly embarrassing. I must say that the other day I had a very bad retort from the other

SHRI DIGVIJAY SINGH (Bihar): It was Mr. A. G. Kulkarni from your side who suggested this and not anybody from our side.

SHRI P. SHIV SHANKER: I would like to repeat ... (Interruptions).

SHRI VIREN J. SHAH (Maharash-Sometimes, the other side pens to be this side, which is the other side for the Leader of the Opposition.

डा श्रवरार श्रहनद खान : उपसभा-पति महोध्यो, ... (व्यवधान) जब चाहें बदल लें।...(च्यबधान)

THE DEPUTY CHAIRMAN: cross-talk.

SHRI P. SHIV SHANKER: Therefore, what has been said the other day, let us keep that in mind. It has been said that we would like to seek clarifications and we cannot deprive ourselves of that valuable right seeking clarifications. If this be the position that has been established, let there be clarifications and the debate if they would like to have we would not like to ... (Interruptions).

NATA-SHRIMATI **JAYANTHI** RAJAN: Madam, let me say something. (Interruptions).

THE DEPUTY CHAIRMAN allow you. He is the Leader of the House, He is on his legs. I have to listen to him. Just a minute. (Interruptions). I will allow you I never said, no.

श्री शतीम हाशनी : महोदया, ... (व्यवधान)

उपसभापति: अभी तो सिलिसिला यही तय नहीं हुआ शमीम हाशमी साहब कि क्वेश्चन पछे जा रहे हैं कि डिस्कशन हो रही है।

यह पहले तय हो जाए तो फ़िर मैं आपको बुला सकती है। अभी आप बैठिए। I am telling him. Somebody You is also asking.

Prime Minister

SHRI M. S. GURUPADASWAMY: Madam Deputy Chairman, I admire the ability of my friend, Shiv Shankerji, for his competence to argue his case. He is a lawyer and he argue well, under any circumstances, on any case. I concede that, (Interuptions).

श्री संघ प्रिय गौतम : इनके मैंबर इनके काब में नहीं हैं इसलिए कह रहे हैं... (व्यवधान)

उपसभापति: गौतम साहब, ७५या

SHRI M. S. GURUPADASWA'MY: I am not taking shelter under any technicality. Let me make it very clear. I am not also objecting to the debate. What I say is this, knowing fully well, all of you know it, clarification in this House has been a debate all along. My friend says, it is a mini debate. He does not know, is a major debate many times. (Interruptions).

THE DEPUTY CHAIRMAN: I will allow you.

SHRI M. S. GURUPADASWAMY: Yes, yes, he knows it (Interruptions)

THE DEPUTY CHAIRMAN: I can not allow you when he is on his legs. You are a sensible Member of Parliament and understand well that one persons can speak at a time. (Interruptions).

SHRI M. S. GURUPADASWAMY: My purpose, Madam, is not to (Interruptions) My purpose, Madam, is not to have debate in the name clarifications. Let there be a purposeful, meaningful and pointed debate on this issue. It is very important. Therefore, let us have a debate on this issue. Let us not have a debate and clarifications both, (Interruptions)

Statement by

THE DEPUTY CHAIRMAN: You can raise your objections later on. Let him finish first. Shrimati Jayanthi Natarajan. Mr. Desai, I asked Shrimati Jayanthi Natarajan.

NATA-SHRIMATI JAYANTHI RAJAN: I want to make a request to the hon. Prime Minister because he is here. This is what I have been trying to say from the beginning. us wanted a debate. That is entirely a different issue. Now the clarifications are very important because we have already raised it in the afternoon at 12 o'clock only because the Prime Minister will reply to the clarifications and we want to know his stand. ...((Interruptions). There might another Minister. (Interruptions). The reason why I am saying this is because even at 12 o'clock. we raised this issue that Mr. Sharad Yadav has made a provocative statement there are certain clarifications that we want to seek from the Prime Minister which is not possible in the This is the reason why we debate want the clarifications now. If the Prime Minister does not want to reply to them-I do not know why they are adopting a round-about way ... (Irterruptions)

SHRIMATI RENUKA CHOW-DHURY: I don't think there is anything roundabout. (Interruptions). What I am saying is (Interruptions).

SHRI JAGESH DESAI: Madam. have you allowed her?

THE DEPUTY CHAIRMAN: I will

* allow. पहले यह तो डिनाइड हो जाए कि
डिस्कणन हो रही है या क्लैरिफिकेशंज हो
रहे हैं। अभी तो वही मसला तय नहीं
हुआ है।

If the House so agrees to have clarifications, we will go ahead with that. The Leader of the House, the Parliamentary Affairs Minister and the Business Advisory Committee will decide.

SHRI DIPEN GHOSH (West Bengal): Even after seeking clarifications(Interruptions).

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRIP, UPENDRA): Let the BAC decide about a discussion. Now they can ask clarifications, (Interruptions)

THE DEPUTY CHAIRMAN: Yes, you speak. I will ask them to sit down. Let them finish their say. Then I Will ask them to sit down (Interruptions). I will allow them.

SHRI DIPEN GHOSH: statement is made on the floor of the House, certain questions arise in the minds of Members and they seek clarifications. The replies of the Minister or the Prime Minister may satisfy or may not satisfy the questioners. Yet, there can be an opportunity. We can get an opportunity of having a full-fledged debate thereafter also. They cannot be a substitute of each other. You cannot say 'either clarification or debate'. This serious matter.

THE DEPUTY CHAIRMAN: O.K. I have followed. I have understood what you mean.

SHRI P. UPENDRA: Let the BAC decide about the discussion. Now let us go ahead with the clarifications.

THE DEPUTY CHAIRMAN: I am going ahead with the clarifications, (Interruption). Yes, Mr. agesh Desai. I am allowing the clarifications now. Do you want to say something else?

SHRI JAGESH DESAI: My point ts, there is a difference between a debate and a clarification. In a clarifi-

cation, a Member gives his name and he is called. He is given a chance. (*Interruptions*). Members' right cannot be taken away.

THE DEPUTY CHAIRMAN: I am giving the chance, Mr. Kulkarni.

SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh): Madam, may I be permitted to say this, for a minute?

THE DEPUTY CHAIRMAN: Is that part of a clarification?

SHRI MAKHAN LAL FOTEDAR: This is part of the matter under discussion. Whether a debate should be there or a clarification should be there. I seek your indulgence.

THE DEPUTY CHAIRMAN: Yes.

SHRI MAKHAN LAL FOTEDAR: A point has been raised whether there should be a debate. The matter about Mandal Commission has national importance. We agree with this. On such a matter, the House should have a debate, dialogue and everything. But for that, a separate date can be fixed. But this is a right of the Mambers. (Interruptions). I would lkie that clarifications should be sought and if the Government wants to discuss, it can dissuss it.

SHRI P. SHIV SHANKER: Madam Deputy Chairman, I am slightly exercised and I would appeal to the Leader of the House and other leaders of the different parties to consider it. The hon. Prime Minister has made this statement. This whole document perceives of an action in futuro. The hon. Prime Minister, after taking a decision whether it is going to be 5 per cent, 10 per cent or 7 per cent, or whether it is, will have to again come before this House to make a statement. The entire document is what the Government is perceiving

today for future. If hon. Members decide that we must have ten times the debate, I am prepared for it. But we must sometimes sit and discuss what attitude we should adopt for different documents \mathbf{of} different natures. I do not see any necessary for a debate on this document because the Prime Minister will again come here on the basis of the decisions which he might take and again we will ask clarifications and again there will be a debate. If it is the intention of all of us that we must go on with this type of debates, debates, debates, let us go on. There is no end. We are prepared for it. (Interruptions). Sometimes we should decide.

THE DEPUTY CHAIRMAN: I get the sense of the House that Members want clarifications. Shri A. G. Kulkarni. সাণ্কা নাম ম ৰ্লান্তনী।

श्री शमीम हाशकी : महोदया, प्रधान मंत्री चले जाएंगे ।

उपसभापतिः कैसे जाएंगे ? जवाब देकर जाएंगे ।

प्रो. मधु दंडवते : नहीं जाएंगे। अभी तो पांच साल तक हैं।

उपसमापित : मैं ग्रापको बुलाऊंगी, जैसे नाम लिखे हैं, वैसे ही बुलाऊंगी । बीच-बीच में से नहीं बुला सकता । बोलिए, कुलकर्णी साहब ।

SHRI A. G. KULKARNI (Maharash-Madam, before seeking clarifications,, at the outset, I am totally in support of the Government accepting Mandal Commission Report and doing justice to the communities. For thousands of years backward communities, OBCs, are subjected to tyranny, social embarrassment and social injustice in every respect. I temember when Dr. Ambekdar visited Sangli to plead some case, there were certain people who ap-

proached him and told him: "You are a leader of great stature and vou are pleading a case which is in our heart because the socialist thinking requires that the backward communities should be given justice which was denied to them for the last 40 or 45 years" I also remember that I had an occasion to meet Dr. S. M. Joshi, a little before his death, and I was discussing with him about the Mandal Commission Report. He told me in Marathi-I can only translate what he said in Marathi: "We have done injustice to the backward communities for thousand years. It is a sin and we must pay for it.".. (Interruptions)... Madam, why I am more interested in this is, as soon as this announcement was made, various newspapers, various editors started a campaign as if some sin has been done and these backward classes are being given some undue benefit some concessions, which will stop what you call it the intellectual class of people from getting education and opportunity. What I want to say is that since we got this freedom and we started ruling this country, if only what Dr. Lohia had commended been accepted, these problems would not have arisen. He had, at the outset, said that all the preliminary and primary education should be in Municipal schools or Government schools, not elite schools like Xavier School or whatever schools where children of middle class are getting education. Madam, if the primary education had been started in a modest manner, this type of a caste conflict would not have really been accelerated. As regards my questions for clarifications, I want to ask two questions. The Prime Minister has announced a reservation between 5 ped cent and 10 per cent for economically backward classes. He must know, you know and I know, in my own town, there are widows, Brahmin widows, Maratha widows who because of the community structure cannot work as jharuwali, they cannot work as a sweeper because their community does not like it. They cannot survive because now in the new structure of the society the son does not bother about his mother. Where is she to go? So in determining backwardness, in addition backwardness, social backto economic

wardness also should be taken into ac-

count and I suggest it should not only be "economically backward", it should be "economically and socially backward" so that this kind of difficulties can be taken care of My last point it-some of my friends here were saying-I am not at all worried that the services may be disturbed, this may be disturbed or that may be disturbed, some military personnel may be disturbed; nothing of the sort. When you take a measure which is far-reaching, which disturbs the balance somebody tries to justify the existence of the socially backward people, this is going to happen. Unless we take the risk and take the risk for the betterment of the society, after fifty, years this country will not be strong. So this measure is in the best interests of the country and it is for the betterment of the society.

THE DEPUTY CHAIRMAN: Now it is 1.30. Should we adjourn the House for lunch and continue the clarifications after lunch?

SOME HON. MEMBERS: After lunch.

PROF. MADHU DANDAVATE: Madam, is the debate shorter or are the clarification, shorter? I want this clarification.

THE DEPUTY CHAIRMAN: It depends on the Chair. If the House so agrees, we can have lunch and...

SHRI GURUDAS DAS GUPTA; Madam, the subject is one which calls for seriousness in consideration. The House should decide to sit through lunch and seek clarifications.

SOME HON. MEMBERS: No after lunch.

THE DEPUTY CHAIRMAN: If the House agrees to have lunch, it is okay with me. We can adjourn for lunch now and have clarifications and the calling-attention after that.

Now we adjourn for lunch for one hour.

The House then adjourned for lunch at thirty-two minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock, The Deputy Chairman in the Chair.

THE DEPUTY CHAIRMAN: Now, clarifications. Yes, Mr. Mathur.

श्री जनदीश प्रसाद माथुर (उत्तर प्रदेश): महोदया, सवप्रथम तो मैं यह बात कह दुंकि मेरा दल आरक्षण के पक्ष में है, विरोध में नहीं । इस पृष्ठभूमि में मैं दो-चार प्रश्न प्रधान मंत्री जी से करना चाहंगा । उन्होंने कहा है कि कमीशन रिपोर्ट Introducing economic criteria will dilute its purpose. वह डायलूट कैसे होगा ? पासवान जी क्षमा कर दें, पासवान जी हों, शिवशंकर जी हों या ऐसे ही हमारे और मित परिवार हों जिनका कि एक स्टेट्स चुका है आधिक दृष्टि से भी, एजुकेशनल द्रिष्ट से, हर द्रिष्ट से तो इनको न देकर जो वास्तव में गरीब हैं उसको दिया जाये, इसमें क्या श्रापत्ति हैं ? क्योंकि भ्य यह है कि उन क्लासेज में भी जो प्रभावी हैं, शिक्षित हैं, पैसे वाले हैं उनके वेस्टेड इंट-रेस्ट तो नहीं पैदा हो रहे हैं या हो जायेंगे । यह वेरडेड इंटरेस्ट पैदा न हो श्रीर वास्तव में गरीब को ही पहुंचे, इसमें ब्रापित क्या है और डायलुशन कैसे हो जायेगा ?

दूसरे, प्रधान मंत्री जी ने फ़ंडा मेंटल राईटस के बारे में कहा है कि "Government, after interacting with the positical parties." बड़ी सफ़ाई के साथ ग्रारक्षण के मामले में ग्रन्थ दलों से बात करने को नकार दिया गया है, क्योंकि दक्तटफ में केवल यह कहा है कि जह. ५२ राईट टूबर्क ग्रीर फ़ंडा मेंटल राईट घोषित किया जायेगा उस पर ग्रन्थ दलों से बातचीत की जायेगा। महोदया, इसमें कहीं इस बात का इंगित नहीं है कि ग्रारक्षण के मामले ५२ भी बातचीत होगी। इसी संदर्भ में मैं यह

पृष्ठना चाहुंगा कि कीन सा कारण था कि अपने इतनी जल्दी घोषणा की और उसके थोड़े दिन बाद, एक सप्ताह बाद आपने और जो दूसरे लोग हैं उनके लिए भी घोषणा की है । दूसरी बात यह है कि अपने यह जो घोषणा की है 5 से 10 परसेंट की, इसमें यह बात गोलमाल रखी गई है कि यह आरक्षण किसके लिए है । यद्यपि इससे यह भाव निकलता दिखाई देता है कि जिन जातियों के लिए आलरेडी आरक्षण है, उन जातियों से अलग, जिनको अपर कास्ट कहा जाता है, उनके लिए यह आरक्षण होगा । ऐसा आभास होता है लेकिन आपने साफ नहीं कहा है । तो इसको गोलमाल रखने का अभिप्रात क्या है?

सब प्रश्न यह है कि आपने जो 5 से 10 परसेंट कहा है यह सीमा क्या है ? 5 से 10 परसेंट तक का अर्थ क्या है ? या तो आप 5 परसेंट कर देने या 10 परसेंट कर देने या 10 परसेंट कर देने या 10 परसेंट कर देने या अपने जैमे अन्य वैकवर्ड क्यासेज के सैक्शन बनाए हैं वैसे ही और डिवीजन करेंगे कि इतना ब्राह्मण को, इतना कायस्थ को मिलेगा। यदि यह अभिप्राय है तो ज्या करके समाज को और विभक्त मत करिए।

श्री विश्वनाथ प्रताप सिंह : वैं अभी रुपष्टीकरण दे दूं। इसमें यह व्यवस्था है कि सोशल कैटेगरीज न रखकर आर्थिक ब्राधार पर स्नारक्षण करने की वात है।

श्री जगदीश प्रसाद माथुर : अव प्रश्न यह उठता है कि जो सीशल कैटेगरीज हैं क्या उनमें जो जालरेडी ब्रारिक्षत हैं वह भी इस रिजर्वेशन में शामिल होंगे या नहीं होंगे ? यानी जो संप्रदाय ब्राज ब्रारिक्षण में ब्राते हैं स्त्रीर जो आप्याण से ब्राते हैं स्त्रीर जो आप्याण से ब्रात हैं तो इनमें से जारक्षण किसका होगा ? जैसे जुलाहा स्नाज ब्रारिक्षत श्रेणी में ब्राता है तो क्या जुलाहा भी इस ब्रायिक ब्राधार पर होने वाले. ब्रारिक्षत नहीं हैं जैसे ब्राह्मण, राजपूत, ठाकुर ब्रादि वही शामिल होंगे ? यदि जुलाहे को ब्राप शामिल करेंगे तो यह तो

ग्रोबरलैपिंग हो गया । तो इस ग्रोबर-लैंपिंग का अभिप्राय क्या है ?

श्रा विश्वनाथ प्रताप सिंह : ग्राप मना कर रहे थे कि ऐसा मत की जिएगा। जब तक हमने स्टेम्मेंट नहीं दिया था, तब तक आप हाथ जोड रहे थे कि ऐसा मत की जिएगा।

श्री जगदीश प्रसाद माथर : जैंने निवेदन किया था कि जो बारक्षण से आज तक बाहर है, जिनके लिए ग्रापने 5 से 10 परसेंट की बात कही है, उसमें भी क्या आप जातिबाद बंटबारा करेंगे े यह प्रका घलग है, वह प्रका ग्रलग है महोदया, मुझे दु.ख इस वात का है कि घोषणा करते समय अन्य सभी दलों मे सहयोग नहीं लिया गया । कोई भी दल सिद्धांततः इसके विरोध में नहीं यदि सबका सहयाग लिया जाता तो शायद भाज जो बवंडर खड़ा हुआ है, उसकी हैम कुछ हांच तार पाते ।

दोनों घोषणास्रों के बीच में यह गैंप क्यों याया ? यदि दोनों घोषणाएं साथ होतों तो शायद आज जो स्थिति पैदा हुई है और हमारे जलाल मंत्री को ब्रावेण में याजर ऐसा बयान देने का उत्साह पैदा हरा, वह न होता । इसमे तो यह आभास हो रहा है कि चुंकि एक अवंडर खड़ा हुत्रा, उसके परिणासस्त्ररूप त्रापने यह घोषणा की है। इसे देर आयद दुरुस्त ााश्द दहिए या जो भी कहिए लेकिन दोनों घाषणात्रों को साथ-साथ करने में क्या यापत्ति थी ? क्या ग्राप यह देख नहीं पाए थे ? में पासवान जी से श्रीर द्सरे मंत्री जिन्होंने बयान दिया है कि सड़कों पर या जाग्रो, करबढ प्रार्थना करता हं कि ाप मंत्री हैं, आप लोग ऐसी गडवंड न करें क्यों कि संयम बहुत बड़ी चीज है। एही मेरा निवेदन है। धन्यत्राद।

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, there is no question of our party not supporting fully the decision of the Government to implement the recomof the mendations Mandal Commission. We are hundred per cent

for Mandal Commission. Let there be no misunderstanding about it. While participating in the discussion on the very first day, I had cautioned the Government on half of my party that there is potential danger of a backlash. Actually that backlash is taking place. It is time for the Government to understand that there political insinuations. That possibility is not ruled out. Some people may be acting in a different way while speaking in the Parliament, but actually they may be encouraging them. That is different. But why are the forces which were aligned to the Mandal Commission recommendations are being able to sway the sentiments of the young people? The problem is the staggering problem of unemployment. The staggering problem of unemployment is accentuating everyday. Madam, I am efraid that it will not diminish as a result of the constitutional amendment that the Government proposes to bring about incorporating the right to work in the constitution. I am not against it. I am definitely in favour of it. That will be considered to be a milestone. The point is that even that amendment of the Constitution will not, by itself. by an effective step for the creation of additional job opportunities. This is bound to happen in a capitalist crisisridden society whether the people, instead of fighting together for more job opportunities or bringing about a social restructure, amongst themselves for the diminishing cake of employment. This is what is happening in this country. Therefore, while dealing with the demonstrators I implore upon the Government to ensure that there is no scope even for a complaint of excessive use of force. Somebody was raising this question in this House. I do not know to what extent that is correct. But the Government should be cautious to ensure that no scope is left for others to raise the issue of Police excesses. The public life may suffer to any extent, but we have to be cautious with regard to our dealing with the younger generation. Maybe they are misled for the time being.

[Shri Gurudas Das Gupta]

My third point is this. There is a paradox. Supposing the owner of a factory belongs to a lower caste and the backward class as determined by the Mandal Commission and that factory has a number of workers belonging to the higher castes. According to the model of Mandal Commission, there is no solution and according to the prescription that the Government offers according to that model, there is no solution.

SHRI DIPEN GHOSH: There the onus lies on the higher castes. It is about the Government and the public sector organisations. The question of private sector does not arise.

SHRI GURUDAS DAS GUPTA: The question does definitely arise. Let us essume for the time being that this is the model which the Government wants the private sector to emulate. Is it not so, Mr. Prime Minister? You want the private sector to fall in line with the public sector. Therefore. there is a contradiction. There may not be an apparent contradiction. But it is a contradiction. The contradiction is this. When a particular caste has been determined to be backward, will the economic consideration be taken into account while evaluating the individual right to have work according to the Mandal Commission. In a backward caste while determining the priorities, will the people having high income have the same priority as the people having much lower income? I do not say that economic priority should be taken while deciding the backwardness of a caste. The castes have been determined. Which are the backward castes has been determined? But amongst the backward castes themselves, if a well-off person the same treatment from the society or the Government as that of a person having a much lower economic status...

THE DEPUTY CHAIRMAN: You need not make a statement longer than the statement made.

SHRI GURUDAS DAS GUPTA:: I am not making a statement.

THE DEPUTY CHAIRMAN: Please ask only questions.

SHRI GURUDAS DAS GUPTA: I am just pointing out one fallacy. Therefore, the Government will have to respond. In a backward caste, while determining the priorities, the economic status will have to be given importance (Interruptions)

Madam, I believe, it is time the Government calls an all-party meeting. I raised this issue on the floor of the House several days ago. Unfortunately, there has been no response. would request the Prime Minister. view of the backlash. in view anti-reservation stir and in view of the intricacy of the problem, it is necessary that we evolve a consensus, not on the implementation of the recommendations of the Mandal Commission, but on how to face the anti-reservation stir and how to bring about a situation where people of the higher strata but having a much lower economic status will feel assured.

Therefore, I want the Government to respond to the situation with a broad mind. It is not just by saying that you would like to implement the report of the Mandal Commission that you can bring about a solution. I do not think a solution can be brought about simply by saying so.

THE DEPUTY CHAIRMAN: Please be brief. We have the Calling-Attention Motion also. We have to finish it.

SHRI GURUDAS DAS GUPTA: Therefore, I hope, the Government would respond to the situation with wisdom, caution and a democratic approach.

THE DEPUTY CHAIRMAN: Shri Sukomal Sen. He is not here. Prof. Thakur.

PROF. CHANDRESH P. THAKUR (Bihar): Madam, thank you very much for giving me this opportunity.

SHRI M. A. BABY (Kerala): There is something wrong, Madam. I should have been called.

THE DEPUTY CHAIRMAN: I will call you after he finishes.

PROF. CHANDRESH P. THAKUR Madam, the Prime Minister's statement concerns a very vital aspect of our socio-economic life. We all want a just society We also want a socially-cohesive society. We respect the instrument, the Constitutional instrument, of reverse discrimination which we practise and which the other countries of the world have appreciated.

The hon. Prime Minister and myself and, for that matter, most of us, have raised in an intellectual tradition which upholds the values of scientific temper. modernity in the society and a social order which is stable and cohesive. It is a factit does not require much intellectual capability to understand-that at the lower end of the social divide. classes and castes coverage. The Constitutional provisions also take note of the classes. It is also true that poverty and deprivation are the principal handicaps which lead to educational capabilities not being acquired by large sections of the poor people. Therefore, given this kind of situation, to the extent this is an intent of declaration, the first intent declaration, of the Government that it is going to consider economic criteria reverse discrimination, I welcome it. is healthy, it is rational and it is socially non-divisive.

Coming to the clarifications which I want to seek from the Prime Minister, firstly, I would like to ask, why this tentativeness about it? Why this 'five to ten per cent'? It is not an honest statement. It is a statement which indicates the anxiety of the Government to set only the agenda for a

debate rather than a clear direction of the change of policy of the Government.

Madam, the second thing is, the hon. Prime Minister's statement says 'five to ten per cent' more reservation. In that case, is it going to cut across all social classes? If it is going to cut across, by implication, it means that the economic criteria should be given priority, should be given weightage. If that logic is to be extended further, would it be possible for the Government to consider and say that the same socio-economic considerations should across in the case of other sections of the reserved category, whether it is 27 per cent or whatever? (Time-bell rings) The related aspect is, while implementing the report of the Mandal Commission, which we all welcome will the Government consider that for the next ten years, the poorest of the poor will get the first priority, so far as the 27 per cent reservation category is concerned? This will not negate the Government's declared intention or disrupt the Government policy. It would simply mean. if you want social justice, economic justice. then this reservation category must take note of the basic economic injustice of our society, among that 27 per cent also there are destitudes, then there are others who are fat cats. Will the Government consider on priority basis in the next 10 years to take only the poorest of the poor-I am not saying, denying the others-but give the poorest some priority?

Lastly, Madam, youth is exercised. As a person related to university I come in contact with them. I happen to be a Member of Parliament and, therefore, I have to face a lot of problems. The whole North India campus is facing the problem. I am sure it is not the intention of the Prime Minister to see that the campuses should be on fire because it is going to destroy the upbringing pattern of the younger generation who are going to be decision-makers of tomorrow. Can the Government consider that there should be prolonged period of national debate prepare receptivity in the minds of those who are going to be at the receiving end and take the nation into confidence with a concrete agenda rather than coming forth post-haste with political expediency considerations? (Interruptions).

SHRI MENTAY PADMANABHAM (Andhra Pradesh): This Mandal Commission report has been pending for the last 12 years.

PROF. CHANDRESH P. THAKUR: 1 am not taking a partisan or political stand. I am trying to explore the mind of the Prime Minister on these considerations that. is it possible to create a receptivity? Even the best things can be handled badly. If it is a legitimate, valuable and a welcome step, and it is welcome because all parties have accepted it, then why create in the process at the entry point in the process of implementation, a calculated divisiveness? And it is here that I intend to raise a finger of accusation against the Prime Minister that it is political a pediency or is it some other agenda, rather than the noble purpose of giving reverse discrimination an accelerated path of implementation which is weighing with the Government?

I think the Prime Minister in his capacity as the leader of the Government has a responsibility to turn the course of events in the society. The very fact that the initiative rests with him should not be used for political, partisan or personal purposes. He will go down in history if he uses it in a healthy way, in a non-political way, and carries the nation with him by creating a climate of receptivity for that and there are ways to do that.

SHRI M. A. BABY: It is well known that the present statement has been made as a response to the unrest and unruly riots that are slowly picking up in different parts of the country. So far as my party is concerned, we would impose a reservation on our considered comments for the full-fledged discussion, but at the same time, Madam, I would like to seek certain clarifications.

Firstly, Madam, in both the Houses of Parliament, all political parties have agreed to the implementation of the Mandal Commission report. At the same time it appears that certain sections within our country are opposed to this and in different parts of the country an agitation opposed to the implementation of the Mandal Commission report is picking up. I do not know whether such organised, unruly riots can be there without at least even the tacit support of

certain organised political groups. And it is a well-known secret that certain political groups, though openly state that they are for the implementation of the Mandal Commission report, are working behind this kind of agitation because of their political compulsions. I wish that the open statements of all political parties are sincere they stick to them. But in tacit support is being given by certain political parties in toto or by certain sections within certain political parties, then it is highly deplorable and is nothing but political hypocrisy. Therefore, I demand that if all political parties are responsible to their proclaimed pronouncements. then should state that if any member of their political party is, directly or indirectly, found to be behind such unruly riots and agitation, they will take strict disciplinary action against him. I hope, they will make such a statement and stick to that.

Let me confess, Madam, that on the latest declaration of the Government through its Prime Minister, I am having an apprehension whether this will help to resolve the confusion and complications, or this will further accentuate the complications and confusion, I do not know.

I am very sincerely expressing my apprehension.

Now I would like to seek a clarification in relation to the philosophy behind pronouncement. There we have to have a historical perspective in relation to philosophy of reservation. I do not have any wrong understanding that reservation is meant for doing away with, the economic inequality in the society. As a part of the freedom movement, the concept of reservation was generally accepted by all political forces as an adequate measure to do away with social discrimination, the inhuman and cruel social injustice and discrimination meted out to different communities centuries together. And reservation was never intended as a measure to do away with economic inequality. So now if you are going in for a similar knid of reservation, as has been pronounced in the statement of the Prime Minister, whether it is relegating that philosophy which, in fact, prompted the framers of the Constitution to incorporate this understanding in the Constitution and whether a new philosophical perspective is being propounded? This has to be clarified. This is a very important thing.

Now when a statement was made regarding Mandal Commission Report, many hon Members cutting across political differences demanded, while supporting the implementation of the Mandal Commission Report. that for the backward communities there should be an economic criteria also put for those who have come off well from among these backward communities. "What is the harm if such sections are identified and taken away from the purview of the facility of reservation?" And then it was stated that the philosophy of reservation is something different. Economic should not be taken into consideration and all that. Now, as per the present statement economic disparities are being taken into account. So what is the harm if those particutar sections from among the backward communities who are economically, educationally and socially developed are taken away from the benefit of reservation and the genuine elements, those who should enjoy the benefit of reservation, are provided more opportunities? I would like to have your clarification on this.

Some Members have expressed a point that communities or families like that of Paswanji have come up verv thev eniov the benefit of Should not? Here would reservation or like to make a very clearcut understanding that so far as the Scheduled Castes and the Scheduled Tribes are concerned, we should not discuss the question of putting an economic criteria at 3.00 P.M.

We should be very clear about that. Only for the other backward communities, we shall discuss the question of putting the economic criteria.

Since we are going to have a full-fledged discussion on this question in relation to this proposal of 5 to 10 per cent reservation. I do not want to dwell further on it.

Now, as part of the statement, it is very heartening to note that the Prime Minister has reiterated the idea of setting up a National Youth Council. This is very im-

portant. First of all, I want to seek clari fication as to what is the time-table setting up the National Youth Secondly, I want to mention that this is very very important considering the fact that the youth and students of our country are being exploited by the vested politica! forces for their own ulterior political motives. Youth and students sections the most vibrant and dynamic sections having big idealism, but at the same time in different parts of the country we find that they are being misguided by various forces -secessionist forces, communal forces and terrorist forces. Therefore, the vouth and students sections should be taken into confidence. For the last four decades or so this was never done. I congratulate present Government for having taken the initiative in convening the meeting of the youth organisation representatives even mooting the idea of setting up National Youth Council. Unless they are taken into confidence, unless we involve them in the decision-making process, the alien forces, the politically hostile forces, who want to foster terrorism, communalism and separatism country. will utilise the youth and students sections. So, the Government should go ahead with a time-bound programme of setting up the Youth Council and involving the vouths and students of our country in the national reconstruction process.

I would also like to seek one more clarification. As part of the intervention in a discussion the hon. Prime Minister had stated that the present Government is not against, but the fact is that it is in favour of reserving a certain percentage of seats in both the Houses of Parliament for those who are economically backward. I heard the hon. Leader of the Opposition readily agreeing to that proposal. In view of all the developments and all the discussions that we are having, I would like to know whether the Government is seriously thinking about that pronouncement of the Prime

[Shri M. A. Baby]

Minister, especially in the background of the Congress Party, a very important political force even today, also agreeing to it. In case the Government is in favour of going ahead seriously with that proposal, my only humble submission is that before making any serious statement about that proposal, all political parties should be taken into confidence and that there should be a proper discussion and consulations. Only after arriving at a consensus we should go about that.

SHRI SHABBIR AHMAD SALARIA: (Jammu and Kashmir): The Statement of the Prime Minister has not reiterated, which I think in the present circumstances should have been done, that, in fact, the Mandal Commission's Report has not been accepted in toto. The message should go that it has been accepted only to the extent that the castes mentioned in the Mandal Commission are also accepted by the State as backward classes.

Secondly, the Statement should have further made it clear to those agitating that this reservation is not for all times to come; that it is limited to a particular period.

Thirdly, so far as the question of teservation of 5 to 10 per cent is concerned, the Statement is rather ambiguous. It should be made clear by the hon. Prime Minister that this 5 to 10 per cent additional reservation will be over and above the reservation made in favour of the socially and educationally backward classes recognised by the Mandal Commission and also endorsed by the States as backward Therefore, to that extent the hon. Prime Minister may clarify the matter.

Now it is said that 5 to 10 per cent will be a reservation in addition for the poor. Who is poor is a question of fact and it is a question to be decided and the Prime Minister has rightly said that this matter will be decided only after taking the sense of this august House. To determine who is poor is a very difficult matter. You can know who is poor in the case of salaried

classes but these small merchants, these hawkers and other people whose income is not known, they generally escape. Therefore, it is possible that people having more income may come into this category and thereby take away the right of the genuine people. That care shall have to be taken. Therefore, to that extent I seek a clarification from the Prime Minister.

Then, there has been assurance that a National Youth Council is also proposed to be set up. I would request the hon Prime Minister that such a Council should be a statutory body and given a statutory status. May I know from the Prime Minister whether he would agree to that or whether that is already in his mind? That may kindly be made clear?

Furthermore, I would like to make submission. What is agitating the minds of the people is that whenever there is a reservation, it is going to be a case where merit has to be ignored. If there is a reservation, there is a merit list also. If there is a reservation, there is merit list and there is a cut-off line. Supposing in professional colleges, we have the candidate taken on merit with 80 per cent marks. Then, there is a boy with 50 per cent marks from the backward classes. Those persons having marks between 50 per cent and up to 80 per cent are the people who are left in the wilderness and they are the people who are making the noise. I would, therefore, submit that for them also some way should be found out and that is where the shoe pinches. that can be done and that is a very difficult thing—I have no answer to that—if we have to give reservation, we have to sacrifice merit and if we can save merit somehow, kindly find a way out. Thank you very much.

SHRI BHUVNESH CHATURVEDI (Rajasthan): Madam Deputy Chairman, before the statement made by the Prime Minister, all these facts were published in the newspapers and broadcast through radio and television in the morning. May I know from the Prime Minister, was it a deliberate attempt? Is it not contempt of the House? The Prime Minister has mentioned in his statement "Year of Social Justice",

293 Statement by Baba Saheb Dr. B. R. Ambedkar Centenary Year." May I know from the Prime Minister what were Dr. Ambedkar's views various statements given before the Constituent Assembly? Is it not contrary to what he had advocated at that time? The first Committee was formed and chaired by Kala Kelelkar and they submitted their recommendations. May I know from the Prime Minister whether these recommendations were considered while formulating two statements? Mr. Naik was former Member of Parliament. He was also a member of the Mandal Commission. He gave a dissenting note. May I know from the Prime Minister what he had said and whether those dissenting notes were also considered while formulating these policies? This is the second statement given by the Prime Minister on Mandal Commission and its implementation. This statement is also very vague and fails to clarify many points. To make Right to Work as Fundamental Right in the Constitution is a welcome step. But the Prime Minister in his statement on page 3 and para 8 nullifies it by saying "within the available resources..." Does it not dismantle all that the Prime Minister has asserted in statements on this issue? May I know from the Prime Minister whether he would consider the benefit to be restricted or to be enjoyed by only one or at the most two members from the two families, two generations as many vested interests have been developed and only certain families, classes or castes continue to enjoy all these benefits. Will the Prime Minister care to pull up his two erring Ministers, who virtually provoked a caste war in the country two days back? Not standing on prestige issue, we shall be interested to know whether the Prime Minister will invite youth and students for talks. In the end, I will only urge that merit should not be a casualty

SHRI MADAN BHATIA (Nominated): Madam Deputy Chairman, my allegiance to the Constitution of India is supreme. It is with that spirit that I have stood up to share my thoughts with this hon. House and with the hon. Prime Minister. hon. Prime Minister, the other day, announced in this hon. House that the Gov-

in all those political issues and policies.

Thank you.

ernment had decided to implement the Mandal Commission report, thereby making reservations to the extent of 27.5 per cent for educationally and socially backward classes and those classes to be identified on the basis of castes. When voice was raised in the country that economic backwardness has been ignored, then this statement comes up and in paragraph 6, it says, "The Mandal Commissions' report is only with regard to socially and educationally backward classes. Introduction of economic criteria into it will dilute its purpose." So economic criteria has specificaly been excluded and the previous decision has been stuck to, namely that the reservations shall be for educationally and socially backward classes, to be identified on the basis of castes. Prime Minister, this report was submitted in December 1980. A subsequent judgement of the Supreme Court reported in 1981, in some States, has made the very basis of this report constitutionaly questionable. Before I come to that judgment, I will like to draw the attention of this hon. House and the hon. Prime Minister to three articles which make that position very clear. There is article 15. It says that the State shall not make any discrimination ground of religion, caste, race, sex etc. But there is ... (Interruptions).

श्री राम ग्रवधेश सिंह (बिहार) : सारी बहस तो पैरा 4 पर है। सारी बहुम उप धारा 4 पर है।

उपनभापति: राम अवधेश जी, प्रधान मंत्री जी जबाब देंगे, ग्राप नहीं देंगे।

श्री राम ग्रवधेश सिंह: यह हाउस की गमराह कर रहे हैं।

उपसभापति : वह सही बोल देंगे । . . . (व्यवधान)

श्री राम ग्रवधेश सिंह : यह संविधान की धारा 15 की जो उपधारा 4 है उसकी बात नहीं कहते, वह तो उपधारा 1, 2, 3 की बात... (ब्यव्धान) यहां तो जो परिभाषा की गई वह तो की गई लेकिन संविधान की धारा 15(4) में जो है उसकी बात श्राप बोलिए।...(ब्ववधान)

[श्री राम ग्रवधेश सिंह]

*से ऋष् बोल रहे हैं।....(ज्यवधान)

SHRI MADAN BHATIA: I think, the hon. Prime Minister will protect me and the Chair, of course, will protect me. (Interruptions). Madam Deputy Chairman, there is an exception in sub-clause (2) of article 15.

THE DEPUTY CHAIRMAN: I thought you made an exception to Mr. Ram Awadhesh Singh.

SHRI MADAN BHATIA: Nothing in this article or article 29...

श्री राम भ्रवधेश सिंह : मैं भ्रापसे रेक्वेस्ट करता हूं कि प्रथम संशोधन का जो डिबेट हैं और जनाहरलाल जी ने जो जुनाब दिया है वह कृपा करके पढ़ लीजिए जवाहर ल'ल जी ने जो जवाब दिया है प्रथम संशोधन में, इस सदन में बहस हुई, उसको निकालकर पढ़िए, भ्रापर हिम्मत हैं तो* भ्राधी बात करते हैं, ग्राप लीगा।

SHRI KAPIL VERMA (Uttar Pradesh): Madam, please expunge*. It is unparliamentary.

THE DEPUTY CHAIRMAN: I will expunge. (Interruptions)

एक माननीय सदस्य: ये ही ईमानदार हैं, इस हाउस में, ... (व्यवधान)...

उपसभापतिः ईमानदारी होनी चाहिये।

श्री राम श्रवधेश सिंह: जिनको नेता मानते हैं, उनके भाषण कोट करते हैं, जवाहरलाल जी का, उन्होंने क्या कहा, किस श्राधार पर संशोधन हुआ, इकोनो-मिकली क्यों नहीं जोड़ा गया? स शली एड एजुकेशाली रखा ग्या, इकोनोमिकली क्यों नह जोड़ा गया, ये बताइये आप ... (व्यवधान)...

श्री संघ प्रिय गौतमः मैडम, राम ग्रवधश जी के शब्दों पर मत जाइये। उनकी नीयत को देखिये।

उपसभापति: भावनाएं देख रही हं। SHRI MADAN BHATIA: Madam_ there is an exception contained in subclause (4) which says that the may take measures which are discriminatory, for the advancement of socially and educationally backward classes notwithstanding anything contained clause (1) or Article 29 of the Constitution of India. It does not make reference to Article 16. Article 29 says that the State shall not discriminate in matters of admissions to educational institutions on grounds of caste, religion, sex, race, etc. It is because of Article 15 sub-clause (2) that the State has been given this power to make reservations in educational institutions. So far as reservations in Government service concerned, they are exclusively dealt with in Article 16. Article 16 is self-contained article dealing with the right of employment in the State. says there shall be total equality opportunity in matters of employment in the State. Sub-clause (4) and subclause (4) alone of Article 16 gives the power to the State to make reservations in matters of employment in the State. And what is the expression which is used in sub-clause (4) of Article 16? It says not socially and educationally backward classes; it only speaks of backward classes. The expression 'socially educationally does not exist in Article 16 at all. (Interruptions). I will come and 335 if the to Articles 46 Member wants. I will also come to Article 340. This particular Article 16(4)—and Article 16(4) alone, I repeat-gives the power to the State to make

^{*}Expunged as ordered by the Chair.

reservations and reservations can be made only in favour of classes' and the expression 'socially and educationally backward does not exist in sub-clause (4) of Article 16. position came up for interpretation before the Supreme Court as I have submitted. A subsequent judgment of the Supreme Court has made the very basis of the Mandal Commission report constitutionally questionable and this is a judgment which was delivered by Mr. Justice Krishna If there was one Judge of Supreme Court whose heart throbbed for the poor and the backward, it was Justice Krishna Iver. And what does he say? I shall just read these lines: "To casteify reservation even beyond the dismal groups of backward-most people, eliphemistically called as Scheduled Castes and Scheduled Tribes, is to run a great Constitutional risk". This is an important line. "Caste ipso facto is not a class in a secular State". And he goes on to say, "The remedy reservations to correct inherent intbalances mitist not be overplayed. Backward classes outside the Scheduled Castes and Tribes cannot bypass article 16(2)." It means total equality of opportunity. It says, where very substantial cultural and economic disparity stares at society, if any reservation is made to meet the test of constitutionality, in favour of any particular class, then it must be so culturally and economically substantially backward that its economic and cultural backwardness stares at the society. This is the test. And by adopting the test of the Mandal Commission Report; the test would be, socially and economically backward classes should be identified by castes. You are not only violating article 16 of the Constitution, but according to this judgement you are violating the very basic concept of the Constitution, namely, secularism. The other day, the hon. Prime Minister said, "I hope the judiciary will not stand in the way, and if the judiciary stands in the way, we shall find a way out". this statement stands, there is no other way except for the Supreme Court strike down the Mandal Commission Report. And on what basis? Article 16. which not only by itself is a provision of the Constitution-Supreme Court says

equality of opportunity contained in article 16 is a part of the basic structure of the Constitution and Supreme Court also says that secularism is a part of the basic structure of the Constitution—

THE DEPUTY CHAIRMAN: Please come to your clarification.

SHRI MADAN BHATIA: Madam, I am coming to that. Because this was the statement which was made by the hon. Prime Minister, I am referring to it.

SHRI VISHWANATH PRATAP SINGH: Is it your party's view that the Mahdal Commission work has to be struck down?

SHRI MADAN BHATIA: I am speaking because of my allegiance to the Constitution. I have taken the oath to uphold the Constitution: I respectfully submit, I am speaking in the name of the Constitution.

PROF. MADHU DANDAVATE: Mr. Bhatia, please excuse me. You just flow say that you are saying all this because of your allegiance to the Constitution. Does it mean that other Members of your party do not owe allegiance to the Constitution?

SHRI MADAN BHATIA: They have allegiance. So far as the Constitution is concerned, any Member is entitled to have his own views. I can also accuse you that you are violating the Constitution. Will it help?

PROF. MADHU DANDAVATE: No, no, not at all.

SHRI MADAN BHATIA: Then with are you raising this question? I say that the Prime Minister is violating the Constitution. Will it help?

THE DEPUTY CHAIRMAN: We are not discussing the constitutional validity of anything. Put your questions to the Prime Minister.

SHRI MADAN BHATIA: I want to seek three clarifications. My first clarification is this. In view of the judgement

[Shri Madan Bhatia]

of the Supreme Court, will the Prime Minister consider giving advice to the President of India for referring the matter to the Supreme Court as whether the Mandal Commission Report is constitutionally valid or not? Number two. You had stated, Mr. Prime Minister, that you are fixing reservations for the educationally and socially backward classes at 27.5 per cent in order remain within the limit prescribed by the Supreme Court, namely, 50 per cent. Now you are adding 5 to 10 per cent reservation for other classes also, meaning thereby that the limit is going to increase to 60 per cent. If that is so, please enlighten us...

उपसमापति : राम श्रवधेण जी, श्राप बैठ जाइए।

श्री राम श्रवधश सिंह: मिस्टर भाटिया, श्राप बताइए कि कांस्टीटयश्न की कि:स धारा में प्रावधान है कि 50 परमेंट से श्रधिक श्रारक्षण नहीं होगा ... (व्यवधान) ... सुपीम कार्ट का कोई डिसी न बताइए या संविधान की कोई धारा बताइए जिससे 50 परसेंट से श्रधिक श्रारक्षण नहीं होगा, यह हमं बता दाजिए श्राप।

SHRI MADAN BHATIA: If that is so, please enlighten us how you justify your departure from your previous statement made in the last week that 27.5 per cent reservation has been fixed to remain in the limit fixed by the Supreme Thirdly, you had stated on the floor of this honourable House, shope the judiciary will not stand in the way and if the judiciary stands in the way, we shall take care of it". it your wish or was it pour threat to the judiciary or was it your intimidation of the judiciary? And if the judiciary strikes it down, under what provision of the Constitution will you be able to change the basic structure of the Constitution which is Article 16 and the secular concept of the State? Lastly, two of your Ministers have openly called upon a section...

PROF. MADHU DANDAVATE: Have you changed after Golaknath Judgment? SHRI MADAN BHATIA: ... of the fellow citizens to come to the streets and fight it out with other sections of the Indian citizens. They have taken an oath under the Constitution which says, "I will do right to all manner of people in accordance with the Constitution and the law without fear or favour, affection or ill will." This is, therefore, a gross breach of the oath of office. What action are you going to take against them?

श्री राम श्रवधेश सिह: मैडम मेरी बारी कब श्राएगी ? मैं इनको जवाब देना चाहता हूं।

उपसभापति : क्राप ज्वाब नहीं दीिए, प्रधान मंत्री देंगे । श्राप श्रपना क्लेरिफि-केशन पृष्टिए।

SHRI MENTAY PADMANABHAM: At the outset, Madam, I thank Government for accepting the Mandal Commission Report and I also welcome the resolve of the Government that will not relent from its commitment, whatever be the provocation and from whichever quarter, in implementing the Mandal Commission Report. I believe that reservation for socially and educationally backward classes does not mean that this Government is insensitive to the conditions of the poorer sections in other segments of society. I congratulate the Prime Minister on his firm commitment in the statement that the Government will bring in a Constitutional Amendment to make the right to work a fundamental right in this Session itself which will definitely help these poorer sections in seeking employment. terruption) It is stated in the statement that the Government is thinking in terms of providing 5 to 10% reservation on economic criteria. My friend, Mr. Bhatia, has referred to it just now. I would like to ask the Prime Minister whether the Government is bringing in any Constitutional amendment to overcome the Supreme Court decision that under any circumstances the reservation quota should not exceed 50 per cent. Another question I would like to is this. How many States have so far

implemented the reservations for backward classes? How many States have not yet implemented reservation for backward classes on educational and social backwardness criteria? Will the Government try to have a dialogue with those States which have so far not implemented the reservation for backward classes and persuade them to fall in line with other States in the country?

These are the clarifications that I would like to seek from the Government, Madam.

THE DEPUTY CHAIRMAN: Now, Mrs. Jayanthi Natarajan.

SHRIMATI JAYANTHI NATARA-JAN: Madam, before I seek two pointed clarifications, I want to say—and I am sure that it is the official position of my party also—that we welcome the recommendations made by the Mandal Commission and if there happen to be any Constitutional impediments to that, I am sure that the Government will come forward wih suitable amendments to the Constitution...(Interruptions)...

SHRI VISHWANATH PRATAP SINGH: You welcome it with reservation?...(Interruptions)...

SHRIMATI JAYANTHI NATARA-JAN: Pardon?

SHRI VISHWANATH PRATAP SINGH: Do you welcome it with reservations?

SHRIMATI JAYANTHI NATARA-JAN: I welcome it without reservation! ...(Interruptions)...

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): She welcomes the reservation without any reservation! ... (Interruptions) ...

SHRI JAGESH DESAI: She has made the position quite clear.

SHRIMATI JAYANTHI NATARA-JAN: Madam, my specific clarification is this: Predictably, I have to get up to remind the Prime Minister, the Government and the Members of this House of the sorry fate of women in this country. Here the Prime Minister has stated that the Government has taken a number of decisions to render justice to the Scheduled Castes. Scheduled Tribes. minorities, women, etc. Yes, only the

other day we passed the National Commission for Women Bill. I do not want to take the time of the House, But it is a fact that if you take all the communities right across the board, among castes, the Scheall the communities, duled Castes, the Scheduled Tribes, Backward Classes, forward communities, without any bar of religion, community or caste, it is the women of this country who are the most disadvantaged, who are the most backward, economically. socially, culturally, health-wise, with and mortality respect to food rate. Therefore, the most disadvantaged people in this country are the women of this country, whether they belong to Scheduled Castes or the Scheduled Tribes or the backward classes or any other class.

THE DEPUTY CHAIRMAN: I agree with you.

SHRIMATI JAYANTHI NATARAJAN. Unfortunately, ... (Interruptions) Madam, or, may be fortunately for this Government, women have not taken to the streets like the students or like other interests... (Inttrruptions)... vested Women have not taken to the streets demanding their rights and, if they do, then this country will really know about them. Just because the women of this country are patient, just because women of this country are always bearing the burden of every single decision taken by anybody, they should not be taken for granted. Now, without wasting much time, I come to my specific clarifications, Madam. With regard to the reservations that have been announced, I would like to ask a pointed question

With regard to the women among the Scheduled Castes and the Scheduled Tribes, who are the most disadvantaged of these groups, the women among the backward classes and groups who are the disadvantaged among these groups in this country and the women of the forward communities and groups who are also disadvantaged, I would request the Prime Minister to answer my pointed question whether he will consider setting aside, within the proopsed 27 per cent and the already existing 22.5 per cent

[Shrimati Jayanthi Natarajan]
reservation, a particular percentage for women belonging to these communities.
Will he set aside any percentage for women within the present limit?

Madam, last time itself, I asked the Prime Minister with regard to the recommendations of the Mandal Commission when he announced it...(Interruptions)...I raised this question on the floor of this House. But he did not give me a direct reply. He only that, 30 per cent reservation would be made in the Panchayat elections women and he was not prepared to tell whether, with respect to jobs, reservations would be given to women. Therefore, the particular point that I would like to make is that it is no use announcing that you want to share the power structure with them without giving any jobs. We women can never be a part of the power structure unless we, are economically independent, unless we get jobs and unless we have a significant share in the development of the coun-Therefore, it is meaningless try. say now that reservation up to 30 per cent will be given to women in Panchayats. If you are serious about women, about the silent dominant majority of this country, you should be prepared to make reservations for them in each group. Are you prepared make reservations for women in this country in each group?

There is another important clarification that I would like to ask.

In today's papers, with respect to Prime Minister's announcement on job quota for the poorer sections and with respect to the Mandal Commission recommendations certain sections of Press have reported that the reservations are likely to be extended to the armed forces also. There are three parts of the reservations. These are the reports of the Press and I would like the Prime Minister to clarify whether or not this is so: Firstly, by an administrative order this can be extended to the armed forces also, that there should be reservation of jobs for 17 per cent...

SHRI VISHWANATH PRATAP SINGH: Armed Forces are not covered.

SHRIMATI JAYANTHI NATARA-JAN: Then I have no further question to ask.

THE DEPUTY CHAIRMAN: Mr. Salve.

SHRI N. K. P. SALVE (Maharashtra): Madam, at the outset...(Interruptions)

THE DEPUTY CHAIRMAN: Mr. Salve, being the Deputy Leader, specifically.

SHRI N. K. P. SALVE: Madam: at the outset, it has to be made clear on behalf of my party that we are notrepeat not-against reservations to Scheduled Castes, Scheduled Tribes, ward Castes and Backward Classes ... (Interruptions). But what we are wholly opposed to is the mode and manager in which this Government is wanting to implement this extremely important decision, in a very highly arbitrary, partisan manner, to suit political expediency for the time being, which has landed them into this difficulty. Madam, if decision on reservations has to be implemented in the year of social justice to commemorate the memory of Baba-Saheb Ambedkar, we welcome it; let us do it in the Centenary Year. But was Year coterminus the same Centenary with the rally of Chaudhury Devi Lal at the Boat Club? Was it necessary to plead that day and make an announcement in this manner? Because implicit in what you are saying is clear that the Mandal Commission's recommendation in the manner you have done is certainly not a total panacea to take care of the Backward Classes as such. And that is why indriblets you are coming This is not the way of looking at this matter. All political parties are with you and, therefore, it is necessary that you should have evolved a consensus on this matter, talked to all of us rest assured, on this issue, if you had talked to all of us, perhaps the measures which you are wanting OF

propose to take-I think this document is an extraordinary document ways, it is not a document in which an announcement is made of reservation, it is only an expression of an intent to make some day reservations, that has been there, even otherwise you could have said so-a document of this nature was not necessary, and I wonder whether this kind of document, whether this kind of assurance that on a future date you might do something, is going to put an end or halt to the agitation which is going on, which is very unfortunate. What is, therefore, needed is that if this matter is to be resolved. what is the use of complaining that it is the BIP which is instigating this agi-Forget about the company. tation? (Interruptions)

SHRI JAGDISH PRASAD MATHUR: No. no. (Interruptions)

SHRIN. K. P. SALVE: I am willing to give it on eath that their party mornbers have been saying that the majority of the leaders who are instigating are the ones-the Janata Dal leaders have been telling me that the majority of the leaders who are instigating this are doing this at the behest of the BJP. (Interruptions)

PROF. MADHU DANDAVATE: Mr. Salve, if you are to make that allegation, you can make it. But don't make it on our behalf.

SHRI N. K. P. SALVE: Thank you, Mr. Dandavate. I am not a Finance Minister to rest the barrel of my gun on someone else's shoulder. I don't need to do that. What I have said is correct. But, Mr. Prime Minister, one thing which is very very highly objectionable, and you must take effective steps for that, is the sheer arrogance and extremely reckless manner in which two of your Ministers are wanting to perpetuate We would want you the caste force. to give an assurance to this House. They are young Ministers. God be with them! God help them! We wish nothing against them. But this kind of arrogance -remaining in power for six months, or seven months or eight months's time, they are wanting to take the whole country on themselves. What I want to suggest to you, Mr. Prime Minister, that whatever else you may do or may not do, but at least publicly make it clear to everyone that these two Ministers or nobody in this country can be allowed to instigate a caste war in this country. (Interruptions) Already, we have troubles. Therefore, Mr. Prime Minister, I would like to know from you if this matter is so important and if this matter is so delicate... I have asked the Prime Minister, Mr. Paswan. No. No. I will not talk to you.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): How can you He has got a right to explain. (Interruptions)

SHRI N. K. P. SALVE: What is there to be so indignant? Have I said something unparliamentary?

DR. G. VIJAYA MOHAN REDDY: Nobody can say that the Minister has instigated a caste war.

THE DEPUTY CHAIRMAN: If the Minister asks, I can allow him a personal There is nothing to explanation. agitated. (Interruptions)

SHRI N. K. P. SALVE: Madam, on principle I have made the position of my party absolutely clear. But nobody in this country has a right to provoke a caste war which is implicit in very provocative statement made by two Ministers. I repeat it.

Madam, this is a very delicate matter and a very sensitive matter. (Time bell rings) Therefore, I would request the Prime Minister not to lightly brush aside the constitutional aspect of the matter which has been raised by Mr. Bhatia. Also there is a subsequent case of the Supreme Court where the Supreme Court in turn syas that there is a time-limit beyond which only the economic criteria will come. As long as the Scheduled Castes, the Scheduled Tribes and Backward Classes are oppressed and socially backward, there will have to be reservation. It is the categorical view of my party. If necessary, let us amend

[Shri N. K. P. Salve]

the Constitution. But please don't just try to lightly brush aside the constitutional angle and say that there will be no constitutional difficulties matter. All the lawyers that I have talked to have views, if not the same, close to the ones expresed by Mr. Bhatia. Since we are all agreed on principle, why don't you keep the entire issue of reservation open? Let us have a discussion, take a view and take a deliberate decision in this matter? In the during the centenary celerations of Baba Ambedkar itself, please don't stand on unnecessary prestige saying what I have done is done and it is final. Nothing is final in democracy, Mr. Prime Mniisvery sensible decision comes only after the earlier hasty decisions are revoked. Please don't be very hastly in this matter, as you have been.

Secondly, I have not been able to understand one thing and your statement is singularly silent. Even in future there is no promise about it. What about the minorities? They are a backward class. That was the representation made by my party. To these backward classes you must give reservation. Not a word about it is mentioned.

There is another thing which we had mentioned the other day about the Mandal Commission's recommendations. Those Scheduled Castes and Scheduled Tribes converts into religions other than Hinduism must be given reservation. the Dalit Christians. Do you want that the minorities and the Dalit Christians must also go on burning the buses and should go on forming a human chain before you come with another statement? Please don't do that. We are not for any type of agitation because reservation has to be given. But there has to be a basic equity. You are now coming to the economic criteria. We also pleaded for economic criteria which was that day completely rejected outright and disre-Today it has acquired importance because the whole country burning.

SHRI VISHWANATH PRATAP SINGH: That very day, to Mr. Pramod Mahajan I had said that we would positively consider this economic criterion. I said it that very day. There is nothing new.

SHRI N. K. P. SALVE: Mr. Prime-Minister, you are right. You had stated that you would consider. My grievance is that you have not stated anything about that here. How do we take now that you continue to think the same way?

SHRI VISHWANATH PRATAP SINGH; This five to ten per cent is on economic criteria.

SHRI N. K. P. SALVE: If you want to riggle out of it, I can argue. to you is this. My specific question What you have not stated expressly this is about the minorities and about the Dalit Christians. My question you with reference to minorities. Are going to treat the minorities and Dalit Christians as backward for purposes of reservation in educational institutions and for purposes of jobs? Madam, in this statement, so many things are combined. (Interruptions)...

Another thing which has been stated is that the right to work will be made a Fundamental Right. Then, of course, available resources.' it says: 'within (Interruptions). You ask the person sitting next to Mr. Paswan. He already a deficit of Rs. 13,000 crores. And the experts say that it will reach the figuer of Rs. 20,000 crores. do you mean by 'available resources'? Will you clarify this? Will it mean more deficit, or, will it be without dedeficit? Where are the resources to come from? When you say that it will be made a Fundamental Right, it is inevitable that you will have to give them some kind of a dole, some money, when you are not able to provide them with employment. He is already Rs. 20,000 crores minus. Where are the resources to come from? (Time bell rings),

Prime Minister

PROF. MADHU DANDAVATE: Tomorow, I will give a report on the deficit.

SHRI N. K. P. SALVE: How much is it?

PROF. MADHU DANDAVATE: You will get that tomorow.

SHRI N. K. P. SALVE: It is deficit all right. (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Jagesh Desai, we are not discussing finance.

SHRI N. K. P. SALVE: Madam, my basic objection is, in this statement, all the important issues have been very lightly treated. It is neither here nor there. It is precisely this method of working that we object to. Please do not go by ad hoc decisions. Please do not go by hasty decisions. Please do not go by ... (Interruptions).

SHRI GURUDAS DAS GUPTA: Madam, you did not give me time.

THE DEPUTY CHAIRMAN: In this case also, I rang the bell three times. (Interruptions)

SHRI GURUDAS DAS GUPTA: All that I am submitting is, there should be parity. They cannot go on speaking endlessly even if they are senior Members of the House. (Interruptions) I do not mind. The only thing is that there has to be an application of uniform standards for everyone.

THE DEPUTY CHAIRMAN. No reservation, Mr. Salve, please conclude.

SHRI N. K. P. SALVE: One sentence, Madam, and I have done.

In the end, I would ask, if the hon, Prime Minister feels that hasty decisions and ad hoc decisions are not going to solve the problem—the type of problem that the country is facing today—is he going to accept the proposal of taking all the parties into confidence and consider the entire question of reservation in totality, de novo?

श्री मोहम्मद उर्फ भीम अफजल (उत्तर प्रदेश): मडम, ग्रवः लियनं फिरके के नुक्ते ए नगर से वर्जार ग्राजम के काजा एलान पर एक:-दा वजाहते चाहता हो। बहुत पहले इस मृहक में शेड्युल्ड कास्टस ग्रौर शेडयूल्ड ट्राइक्स के लिए साढ़े बाइस फीसद रिजर्वेशन किया गया तो मुसलमानी ने उसका इस्तिक बाल वि:या। ग्रब मंडल कमीशन की लिंगू करने के लिए 10 सील से सवाल उठायाँ जा रहा था मुसलमान बराबर इस डिमांड में शर्तक रहे श्रीर जव हुकूमत ने पालियामेट में यह एलान निया कि वह उसका लाग करने जा रही है ता म्सलमानो ने उसका भी इस्तिक बाल किया। ब्राज वर्जरे ब्राज्म साहब ने एलान किया कि वर्राबी की बुनियाद पर, माणी पसमादगं: की बनिया दर 5 से 10 जाएगा फीसदा रि∴र्वेशन वि:या मुसलमान इसका भा इस्तिबाल करते इस लेकिन मैं पृछ्ना चाहता हूं कि क्या हैं मल्क के मसलमान का, िसका 1947 के ग्रन्दर सिंसि के ग्रन्दर 10 से 12 फं:सदी हिस्सा था, रि. वेंशन होता रहा ? श्रीर ग्राप उसका सर्विसेज में हिस्साएक, डेढ या दो परसेंट रह गया है तं क्या वह सिफ इस मुल्क में हुक्मत के फैसलों का इत्तिकबाल करने के लिए ही रह गया? कर्भा संजादर्गः से इस बात पर सोचा गया कि मलंक की 15 फ सर्द। या 20 फीसदी आबादी जब दूसरे लोगों के मुकाबले पीछे रकी तो क्या यह मुक्त पूर्रा तरह से **टरक्म** करेगा? में स्नापके माध्यम से वर्जारे स्नाज साहब से यह ानना चहुं। वि: मन्नशी बुनियाद पर ग्रीर बक्:वर्ड क्लासेज की बुनियाद पर जो भी रिवेंशन किया जारहा हैँ समें श्रकलियनी फिरकों के कुछ खुदशात रहते हैं श्रीर वे खदशांत भी। बहुत वाजे वजुहां त है। चालीस साल में रेशो जिस नरह मुस्लिम ग्राबदि का सविसे है में वम हुन्ना हालांकि पूरे मशके मौजद थे, लेकिन फिर भो कर्मा हुई है इस बारे में ब्राप बहत्तर सोच रावाते हैं। कि क्यों कमी हुई है। यह रिव्विंशन देने के बाद जो 27 फंक्दा रिवेशन दिया ना रहा है उसके ग्रन्दर मुसलम नों के तबका । शामिल हैं िनको कुछ रिटर्वेशन मिलेगा । भ्रात्र जो गरीबी की ब्नियाद पर कुछ देने जा रहे हैं उसमें भी यर्कानन

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[श्री मोहम्मद उर्फ भीम ग्रफजल]

क्र ज त हुए हिस्सा उन्हें मिलेगा। लेकिन स्थ इस ही व नाहत हो सकती है कि उनका रिगर्वेशन किस हद तक होगा, कितना फीसदी होगा, किस तरह होगा श्रीर किस तरह लागू किया जाएगा? वस, यही बात में नानना चाहता हूं श्रीर श्रानो बान खत्म करना है।

† شرى محمد المفل عرف م - افضل (رقر برديش) مهدتم اقليتني فرقه کے نقطمه نظر سے وزیر اعظم کے تازه اعلان چر ایک در رضاحتین بخاهتها تعول - بهخت بهلے اس ملک عجين شهذولك كاستس أزر شيذولك تراكبس كهائم سازه بأثيس فيصدي وزروميتشن كيا كيا تو مسانمانون في اسك استقبال كيا - اب ماذل كمهشي کھی سفارشات کو الکو کونے کھاٹھے مسلمان برابر اس دماند مهي ھريک رھے اور جنب تحکومنت لے يارليمنت صيل فه إعلان كها كه روة اسکو لاگو کرنے جا رھی تھے تو مسلمائوں نے اسکا یوس استقبال کیا ۔ آبم وزور اعظم صاحب في العلان كها" که فریهی کی بغیاد پر سعاشی پسماندگی کی بلیاد پر یائی سے دس فيصدى رزرويشن كيا جائيكا - تو مسلمان اسکا بھی استقبال کرتے تھیں-ليكن ميں پوچهنا چاهتا هوں كها اس ملک مسامان کا جعمی ۱۹۴۴ ع اقدر سروسیز منیں ۱۰ سے ۱۴

†] Transliteration in Arabic Script.

پرسهنت حصة تها رزرويشن هوتا رها-أور آج اسكا سروسيز مين حصة ايك-تہوھ یا در پرسینت رہ گیا ہے - تو کیا یه صرف اس ملک میں حکومت کے فیصارں کا استثمال کرتے رهائے کیائے را گیا ہے۔ کبھی سنجیدگی سے اس بات کو سوچا کیا ۔ که ملک ۱۵ فیصد یا ۲۰ فیصد آبادی جب دوسرے لوگوں کے مقابلے میں پیچھے رہے کی قو کیا یہ مملک ہو ی طوح تونین کویگا - میں آئی کے مادھیم سے وزیر اعظم صاحب سے یہ بوچینا خاتھا ہوں کہ معاشی بلیاد پر اور بیک ورد کلسین کی بلهاد پر جو بهی رزرویشن کها جا زها عے - اسمیں اقلیتی قرقوں کے کچھ خدشات رهتے هيں - رور ان خدشات كئى بهتت والمم وجوهات هين جاليس سال میں ویکنو جس طرح سے مسلم آپہادی کا سروسھو سھی کم تھوا هے - حالات پورے مواقع موجود تھے۔ اُٹھکن پہر بھی کسی ھوئی ھے ۔ اس الهارے مدی آپ بہتر سوپر سکتے هدی که کیوں کتی هزائی تھے۔ یہ رزرویشی دینے نے بعد جو > ا فیصدی رزرویشن دیا جا رہا ہے اسکے اندر مسلمانوں ے طبقات شامل هیں - جلکو کچه رزرویشن ملےکا - آج جو فریبی کی بنیاد پر کچه دینے جا رہے عیں -اسميس بهي تفيداً كجه نه كجه حصه أنهيس ملياً - ليكن كها اس كي وضاحمت تعو سنكتى هي كه اثكا رزرويشن

کس حد تک هوگا کندا فیصدی هرکا-کس طرح هوگا اور کس طرح "گو کیا جائےگا - بس یہی باقیں میں جاندا چاهتا هرں اور ایدی بات ختم کوتا هوں -]

उपसभापति । श्री राम श्रवधेश सिंह जी, एकदम संक्षेप में बालिये।

श्री राम ग्रवधेश सिंह । संक्षेप में बोल्गा। जपसभारति महादया, 7 श्रगस्त को जो इस सदन में एैतिहासिक फैसला हुआ भीर घोषणा हुई वह एक साधारण प्रोग्राम के कार्यान्वयन की घोषणा नहीं थी, वह एक गानिपूर्ण राज्य क्रांति की घोषणा थी। राज्य ऋांति इस मायने में थी कि सदियों से बहसंख्यक समात्र के लोग राज सत्ता में धुसने से मना कर दिये गये थे और उनके लिए दरवाजे बन्द थे भीर भ्रव वह दरवाजा खोल दिया गया है। वह राज्य ऋांति हुई भीर राज्य क्रांति से जो लोग प्रश्नावित होते हैं वह बेचैन हैं ग्रीर बहत बेचैंन हैं क्योंकि राज सत्ता पर मुट्ठी भर अंग्रेजी में निपुण, पैंसे वाले श्रीर ऊंची ाति के लोगों का एकाधिकार था, नौकरणाही पर उनका एकाधिकार था। यह जी क्राज लड़के सड़कों पर हड़दम मचा रहे हैं, ये श्रपने बलबते पर नहीं मचा रहे हैं। जो नौकरशाही तिलमिला गई है और जो एक-एक घर के चार-चार ग्रीर पांच-पांच लंडके आई. ए. एस. और आई. पो. एस. बने बैठे हैं वह इसके पोछे हैं। एक किसान का बेटा था। किसी तरह से अंग्रेजी में निपूणता हासिल कर ली श्रीर वह न्नाई. ए. एस. में लगातार तीन-तीन बार क्वालिफाई किया, लेकिन मीडिक परीक्षा में छोड़ दिया गया। लेकिन एक ही घर की तोन वेटियां हैं तो तीनों आई. ए. एस. हैं औंर दामाद भी ग्रफसर हैं। ये लोग श्रांन छटपटा रहे हैं श्रीर समझ रहे है कि ग्रवती गांववाला ग्राएगा। इसलिए मैं पधान पंत्री से अर्ज करना चाहता है कि अंब्रिजी पढ़े लिखे लोगों के लिए थोड़ा

दरवाजा बंद करिये क्योंकि जब तक अग्रेजी कलती रहेगी प्रशासनिक पर्दाक्ष आहे के लिए, तब तक न तो ऊंची जाति के गर को को हिस्सा मिलेगा, प्रशासनिक हिस्सा पर, और न पिछड़ी जाित के गर की क. फिलेगा, यह बात निश्चित समझ लीिय। इसमें दो राय नहीं हैं कि इन ऊर्ची शीट के गरें ब लागों और पिछड़ी जाित के गरीब लागों को अग्रेजी के चलते राज-सत्ता, राज प्रशासन में हिस्सा नहीं मिल सकता है। ये जो छटपटा रहे हैं तो वयों छटपटा रहे हैं है

उपसभापतिः श्राप स्पष्टीकरण पूष्टिये, लोगों की छट्पटाह्ट का ित्र मत्वी दें।

श्री राम श्रवधेश शिह: महोदया, मैं श्रीपको याद दिलाना चाहता ह कि 8 श्रीपत को जब मानर्नाय श्रधानम् लं जी वर्लर फिकेशन दे रहे थे श्रीप र द मैं उस समय पूछ रहा था तो मैंने इस समय कहा था कि उन्हीं जी ती मैंने इस समय कहा था कि उन्हीं जी ति के गर्र के के लिये श्रीर श्रव्या की कि विथे भी इगर 5 पितशत कर दिया जीय ते हमें कई ऐतराज नहीं है। यह हम चाहते है। यह श्रद्धा श्रव्या श्रव्या श्रव्या जीय ते हमें कई ऐतराज नहीं है। यह हम चाहते है। यह श्रद्धा श्रव्या श्रव्या श्रव्या श्रव्या जीय । ये भिर्धा जैसे यंडित लेग, वांस्टिट्यू इन के पिडित लंग वहीं दे रहा हूं।

श्री मदन भाटिया: श्राप्की गार्ल भी मुझे मीठें लरेगा।

श्री राम श्रवधेश सिंह: कारिटट्यू शन के पारंगत पंडित लग जो है वे न्या वहते हैं ! मैं इनसे जानना चाइता है, दहर हु जे के साथ कहना चाइता है कि ये दहारे कि सिंहिशन की कीन सी धारा है जो रह कहती है कि 50 फीस्ट्री से इहिद्य शाद-क्षण नहीं हैं स्वाता या स्प्रीम कोई दा कीन सा ऐसा फैसला है जो 50 प्रतिश्रात से श्रिष्ठिक शास्त्रण पर रोक हुगाता है; दिद्य ग्री श्रीष्ठिक शास्त्रण पर रोक हुगाता है; दिद्य में श्रीप्रको बताना चाहता है कि ग्राम फैसले में सुप्रीम कोई को सात जाजों को बेंच ने यह फैसला, 1976 में दिया है जिस्में दारा है कि श्राम किसी वर्ग का एडिववैट

[श्री राम अवधेश सिंह]

रिग क्टेसन नहीं है तो संविधान की धारा की उपनारा 4 के तहत उसका 80 प्रतिकत तक मो रिक्सन दिया ना सकता है। या रिक्स गाँचा नहीं है। यह सुप्रीम काई को कैंतना है। मैं जानना चाहता हूँ कि....

उपसभापतिः ग्राप उनसेन पूछिए, 'प्याननंत्री से पूर्वे।

श्री राम ग्रवधेश सिंह : महोदया, दूसरी बात मैं थड़ कहना चाहता है कि . . .

उपसमापतिः स्टेटमेंट प्रधानमंत्री ने किया है।

थी राम प्रवधेश सिंहः यह ऋांस्टिट्यू-शत है। देव नरे तसहै। में धारा काट करना वाद्ना हं।... (स्थवधान) नेंडम, इन्होंने हाउस को मिसनीड किया है। नेविज्ञात है। जारा 29 की उत्थारा 2 के हिंदी होट है के बीर 15वीं धारा के 1 मोर 2 कन्त का इन्होंने काट करके ्युन रहिता है पोर रिकार्डका मही नहीं रही देश है। जा माला इन्होंने दिया है उन्ने इन्होंने ऐसा किया है। महोदया, मैं बढ़ा है। जो पहना संगाधन हुन्ना क्षान्द्रिया। में तो इस सदन में उस पर गंडित नवाहरलाल नेर्ह जी ने जो विब दिया एका रामिक शब्द उसमें नहीं है। तंत्रिधात की धारा 5 को उपधारा 1; 2 पीर 3 हो निरम्न हरने हुए अपधारा, 4 जोड़ी गई थी, उसकी मैं पढ़ता हूं। . . . (व्यवधान)

SHRI A. G. KULKARNI: Are you an intellectual? Why are you quoting the Constitution?

श्री राम ग्रवधेश सिंह: मैं श्रापके जैसा इंटेलेक्च्यल नहीं हूं। मैं खेत खिलहानों से प्राा हूं इमिलिये मैं उसका इंटेलेक्च्यल हं...(श्रवधान)...क्योंकि इनना भर कम मे कम इसारे मां-बाप ने हुनर देदिया है, इसिलये मैं यह कोट कर रहा हूं। मंगियान मे जो नहुना संगोधन हुआ उसकी सीयो उरधारा है: "Nothing in this article or in clause
(2) of article 29 shall prevent the
State from making any special provision for the advancement of any socially
and educationally backward classes of
citizens or for the Scheduled Castes and
the Scheduled Tribes."

ग्रीर इसके साथ पहिषे 16 की हप-धारा 4 । वह क्या कहती है।... (व्यवधान)... श्राप थोड़ा रुक ाइये। भ टिया साहब व इत्या श्रमर्गल बोल रहे थे तो श्राप सून नहीं रहे थे।... (व्यवधान)...

श्रीमती मारग्रेट ग्रांख्या (कर्नाटक)। श्रापने कहा है कि प्रग्नेजी वालों का बाहर रखें। ग्रुगर उन्हें बाहर रखना है तो ग्राप अंग्रेजी क्यों एढ़ रहे हैं?

श्री राम ग्रवधेश सिंह : हिन्दी की किताब श्राप ले श्राडये, मझे मिली नहीं।

श्री प्रमोद महाजन (महाराष्ट्र) : इस-लिये कि संग्रेजी के संविधान को ही दुर्भाग्य से प्रामाणित माना जाता है, उसका भाषानरण प्रमाणिक नहीं माना जाता। . (व्यवधान)...

श्री राम ग्रवधेश सिंहः धारा 16 की उपधारा 4 पढ़ रहा हं।

उपसभापति : उन्होंने पढ़ दी थी-

श्री राम श्रवधेश सिंहः

"Nothing in this article shall prevent the State from making any provision for the reservation of appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not adequately represented...

"एड क्वेटली रिप्रेजेंटेड" शब्द को माक करिये।

adequately represented i_n the services under the State.

यह ग्रपने थाप साफ़ है। इसी उपधारा 4 की व्याख्या की गयी है, डिफ़िन पन दी गयी है। प्रथम संशोधन करके 15वीं धारा की उपधारा 4 में कि बैकवार्ड क्लामेज श्राफ़ मिटीजन्स जो कहा गया है। 6वीं धारा की उपधारा 4 में, उसको रिफ़ाइन किया गया है संशोधन करके कि बैकार्ड कौन है?

THE DEPUTY CHAIRMAN: If I did not stop Mr. Bhatia to mention the Constitution, I cannot stop him too. He is on his right t_c mention the Constitution, whichever way he interprets it.

श्री राम भ्रवधेश सिंह : इन्होंने 5 धाराओं को कोट किया है मैं तो केच्ल 2 उपधाराओं को कोट कर रहा हूं।

उपसभापति: यब तो खत्म हो गया।

श्री राम श्रवधेश तिहः मैं खत्म कर रहा हूं...(व्यवधान)

ज्यसभापतिः मैं कैसे कह दूं कांस्टी-ष्टय्णत मझे प्रच्छा नहीं लगा I swore by it.

श्री राम ग्रवधेश सिंह : महोदया, सब जानते हैं कि यह सब लिखा हुया है . (व्यवधान) : भाटिया साहब तो जिम मुक्तिल का बीफ़ लेते होंगे, कभी इधर में मिलकर . . (व्यवधान)

उपसभापतिः राम ग्रवधेश जी, भाटिया जी को जाने दीजिए, जो प्रधान मंत्रो जी ने बोला है उस पर बोलिए।

श्री राम भ्रवधेश सिंह: मैं उसी पर कह रहा हूं ... (व्यवधान) थोड़ी सी कृपा कर दीजिए। मैं प्रापसे हाथ जोड़ता हूं कि मेरी बात जरा सुन लीजिए।

महोदाा, ये जो दो तीन तर्क चलते हैं उनके बारे में मैं एक एक मिनट आपसे अर्ज करूंगा। एक तो प्राधिक है, दूमरा मेरिट और तीनरा है गरीबी अमीरी दूमरे संदर्भ में। पहला का है? आर्थिक। आर्थिक के बारे में मैं यह कहना चाहता हूं कि ...

उपसभापति: ग्राप सवाल कर रहे । वाब दे रहे हैं। ग्राप ग्रगर पुछ रहेहैं प्रधान मंत्री जी से तो इधर पूछ लीजिए।

श्रीराम ग्रवधेश सिंहः मैं सवाल भी कर रहा हं, जवाब भी दे रहा हूं।

उपसभापतिः जत्राव मत दीजिए। कृपया जन्नाव न दें।

श्री राम श्रवधेश सिंह: क्योंकि इन लोगों ने, कांग्रेसी लोगों ने के ल सवाल नहीं किये, इन लोगों ने पूरा व्याख्यान किया। तो मैं भी उस व्याख्यान में थोड़ा छोद कर रहा हूं। उस व्याख्यान में कुछ गड़बड़ी है इमलिए मैं उस व्याख्यान व्याख्यान में छोद कर रहा हूं।

महोदया, इन्होंने ग्रभी कहा कि 60 परसेंट, 40 परसेंट, 50 परसट मार्क्स में ग्रंतर हो जाता है। यह बहुत भारो श्रंतर है। कैसे होगा? मैं कहना चाहता हूं कि कैंपिटेगन फोस देते हैं तो ग्रंग्रेजी में पढ़े लिखे, पैसे जाले, ऊंची जाति के बड़े बाप के नालायक बेटे को 40 परसेट पर लेते हैं...(व्यवधान) उनके लिए कौन सा मेरिट का आधार है? उनको क्या नौकरी नहीं दी जाती है? उनको भी नौकरी दी जाती है। हम तो प्रवेश में लेते हैं चूंकि हमारा शिक्षा स्तर लोग्नर है, हम एक ही स्कूल से पढ़कर ब्राते हैं। हमारे लड़के मुन्सों के पास जाते हैं, भैंस चराते हैं, बकरियां चराते हैं, ग्रापके लड़के तो ग्रंगूर का ज्म पीते हैं, मक्खन खाते हैं, मलाई खुरते हैं। जो समाज में ग्रंतर है उस ग्रंतर के लिए जो 10 नम्बर हमको देते हैं ये तो ग्रेम मार्क्स हैं। इसमें श्रायक्षण कुछ नहीं है। सिम्पली ग्रेस माक्स हैं हमारे सामाजिक, शैक्षणिक रूप से ऋक्रिरों से वंचित होने के कारण समान नहीं हैं। उस पमानता के लिए हमको आप ग्रेस मार्क्स देते हैं। यही है ग्रारक्षण, ग्रीर कुछ नहीं है। तो हमको ग्रेस मार्क्स देने में प्राप छटपटाते हैं ग्रीर ग्रापका श्रंग्रेजी पहे-लिखे, पैसे वाले बड़े बाप नालायक बेटा जाकर दो लाख रुपये कैपिटेशन फ़ीस देकर पढ़ता है।

[श्री राम ग्रवधेश सिंह]

उस पर ग्राप ग्रंगुली नहीं उठाते हैं तो ग्रापका मेरिट चक्कर—यह मेरिट धमेखाधड़ी है।

ग्राप लोग छटपटा गये हैं। काहे, जैसे सन्ता से रह गये। पानी से मछली निकल जाती है, तो वह तड़पने लगती है। ... (व्यवधान)

जपसभापति । वह बोल रहे हैं, उनको बोलने दिया जाए।...(व्यवधान)

डा० ग्रवरार श्रहमद खान : यह स्पष्टीकरण तो कोई पूछ नहीं रहे हैं।

श्री राम ग्रवधेश सिंह । पानी से पछली निकल जाती है, तो वह तड़पने लगती है। सत्ता रूपी पानी से यह निकल गये हैं ग्रीर यह तड़प रहे हैं। पह इनकी तड़पन है।

उपसभापति : ग्रन्छा, ग्राप ग्रागे ग्रपना सेकंड क्लैरिफ़िकेशन पूछिये।

श्री राम प्रबधेश सिंहः यह सत्ता रूपी पानी से निकल गये हैं। यह मछली की तरह तड़प रहे हैं।

उपसभावतिः ग्रव ग्राप ग्रागे बोलिये। ... (व्यवधान)

डा॰ क्रारार क्रहमद खानः इनकी जो मर्जी में त्राता है, यह बोले जा र हैं। यह क्या हो रहा है?

उपसभापितः राम ग्रवधेश सिंह जी, जल्दी संक्षेप में बोलिए ग्रीर खत्म कीजिए।

डा० अबरार अहमद खान : यह केवल हैं हो रही है। हम भी माइनार्टी के लोग हैं। हमने भी सवाल पूछने हैं। ... (व्यवधान) उपसमापति: आप बैठ जाइये। मैंते जन्हें इजाजत दी है। आप उन्हें बोलवे दीजिए। ... (ब्यवधान)

डा॰ ग्रवरार ग्रहमद खान : हम भी माइनाटीं की बात करना चाहते हैं। ...(अवधान)

उपसभापति: ग्राप बैठ जाइये। राम ग्रवधेश सिंह जी ग्राप सवाल पूछ जीजिए श्रीर बैठ जाइये। एक सवाल ग्राप पूछिये श्रीर बैठ जाइये। बस, बात खत्म ही गई।

श्री तती सूर्याकांता पाटिल (महाराष्ट्र) । क्या यह क्लैरिफ़िकेशन पर बोल र हैं? ... (व्यवधान) यह क्लैरिफ़िकेशन पर तो बोल ही नहीं र हैं।

उपसभापति: यह उनकी जुबान है। वह बोल र१ हैं, जैसे वह बोलते हैं। ...(ब्यवधान)

डा० **धवरार धहमद खान: इ**नको इतना टाइम दिया है।...(व्यवधान) श्रीर यह बोल किस पर रहे हैं?

श्रीमती सत्या हिन (उत्तर प्रदेश) । जो कुछ भी किया है, वह कांग्रेस ने किया है। इन्होंने क्या किया है। ...(व्यवधान)

श्री संघ त्रिय गौतमः महोदया, यह * शब्द रेकाई पर नहीं जाना चाहिए।

उपसभापति : हां, *शब्द रेकार्ड पर नहीं जाएगा।

श्री अवधेश सिंह जी, पया एक सवाल पूछ कर श्राप बैठ जाइये। ...(व्यवधान)

श्री राम ग्रवधेश सिंह : महोदया; में बैठ ही रहा हूं। यह लोग मुझको * कह र हैं। ...(व्यवधान)

^{*}Expunged as ordered by the Chair.

उपसभापति: ग्राप *? बात छोड़िये, ग्रफ्नी बात कहिए।

श्री राम ग्रवंधका सिंहः यह इतिहास साबित करने वाला है कि यह * कर रहे हैं कि मैं कर रहा हूं। इतिहास इस बात को साबित करेगा। ... (व्यवधान)

डा॰ ग्रबरार ग्रहमद खान : यह वही राम ग्रवधेश सिंह जी हैं, जो राष्ट्रपति के ग्रभिभाषण में भी ग्राक्षेप करते थे।

श्री राम प्रवधेश सिंह : मैं राष्ट्रपति के अभिभाषण में आक्षेप इसलिए करता था कि मैं देश के 52 फ़ीसदी लोगों की श्रावाज उठाता था। मैं उनकी श्रावाज को हमेणा उठाता रहुंगा। ... (व्यवधान)

डा श्रवरार ग्रहमद खानः यह हाऊस के ग्रंदर ... (व्यवधान)

श्री राम ग्रवधेश सिंह : मैं 52 फ़ीसदी लोगों की ग्रावाज उँठाता था ग्रौर उठाता रहुंगा। राष्ट्रपति जी के भाषण में भी उठाता था ग्रौर ग्रागे भी उठाता रहंगा। श्राप जैसी * मैं नहीं करूंगा। ... (व्यवधान)

मैं प्रधान मंत्री जी से एक स्पष्टीकरण पुछ कर अपनी बात समाप्त करना चाहता हं। ... (व्यवधान)

श्रीमती सत्या बहिन: यह क्या बात कह रहे हैं? क्मा यह स्पष्टीकरण है? . . . (व्यवधान)

डा० ग्रवरार ग्रहमद खान: दलाली तो यह सरकार की कर रहे है।... (व्यवधान) जो मर्जी में आता हैं, वह बोलते जा रहे हैं। ... (व्यवधान)

उपसभापति : राम अवधेश जी, ... (व्यवधान) प्लीज, सिट ाउन। **(ब्यवधान**) सिट डाउन, बस, उनको बोलने दीजिए ...(व्यवधान)

श्री राम अवधेश सिंह : तो अच्छ। लगता है और जब में कहता हूं ? बुरा लगता है। ... (व्यवधान) ग्राप भी तो * करते हैं। ... (व्यवधान)

उपसभापति: राम ग्रवधेश जी, बस ग्रापकी बात हो गई!

श्रीराम अवधेश सिंह: मैं एक स्पष्टीकरण चाहुंगा। महोदया, मैं माननीय प्रधान मंत्री जी से स्पष्टीकरण चाहता हं कि जो उस दिन सदन में स्वयं इन्होंने कहा था, मैंने खुद ही सजेस्ट किया था कि 5 का 6 फ़ीसदी रेश्यो एक ही रह जाएगा जब 52 फ़ीसदी पिछड़ों को 27 फ़ीसदी दे रहे हैं तो 13 फ़ीसदी को ग्रगर 6 फ़ीसदी दे दें तो उसमें हमको कोई श्रापत्ति नहीं है। हम उस में सहभागी हैं, 5 या 6 कर दें तो कोई बड़ी बात नहीं है। लेकिन उनको भी लगे कि हमारा भी असर, हमारी भी हिस्सेदारी के बारे में कहा गया। दूसरी बात, उसमें भी बार-बार बात उठती है हालांकि मंडल कमीशन में श्रल्प-संख्यकों में जो पिछडे हैं दफ़ाली, ग्रंसारी हैं, कसाई हैं वगैरह-वगैरह, उनकी हिस्सेदारी है, लेकिन जो ऊंची जाति के सैय्यद, मलिक, श्रेंख श्रीर पठानी हैं वे वंचित रह जाते हैं। वे माइनारिटीज में हैं। उनके लिए भी ग्रगर 4 परसेंट, 5 परसेंट इसमें से कुछ न्नाप ईपरमार्क कर दें तो मैं समझता ह कि यह अच्छी बात होगी, तो इस पर ब्रापकी क्या राय है?

उपसभापति: बस, श्रापका लांबा भाषण हो गया।

श्रीराम **ग्रवधेश सिंह**ः यह "क" हुग्रा, "ख" पूछता है।

उपसभापति: नहीं, ग्रब ग्राप बैठ जाइये। प्लीज टेक यूश्रर सीट। ... (व्यवधान) राम ग्रवधेश जी श्रव मुझे ग्रन्छा नहीं लग रहा है, इसलिए ग्राप बैठ जाइये। ... (व्यवधान)

^{*}Expunged as ordered by the Chair.

श्री राम ग्रवधेश सिंह : अब इसका जवाब ...(व्यवधान) तो ग्रच्छा नहीं लग रहा है।

उपसभापति : मुझे श्रच्छा नहीं लग रहा है, क्योंकि समय बहुत चला गया है ग्रौर मेरे पास दूसरेनाम भी हैं। ... (व्यवधान) प्लीज ग्राप मत बोलिए, श्रोप क्यों बार-बार उठ जाती हैं। ग्राप बिंठए। श्रारांम से बैंठिए। प्लीज वृन मिनट्। ... (व्यवधान) श्री शमीम हाशमी। ...(व्यवधान) स्राप सिर्फ़ सवाल पुछ लीजिए, भाषण न करें।

श्री शमीम हाशमी: महोदया, मैं एक शेर से शुरू करूंगाः

> "रिखयो गालिब मुझे इस नवाई से माफ़,

ग्राज कुछ दिल में मेरे दर्द होता है।"

मंडल कमीशन की यह जो सिफ़ारिशात लागू की गई हैं यह तो मेरी पार्टी का स्टैंड है ही, हमने अपनी नौजवानी की बेहतरीन जवानी को इस सिफ़ारिश की लागू करने के लिए, सड़कों पर ज़लूम निकालने के लिए, पुलिस से मार खा कर और गिरफ्तार होने का काम किया है, भाई राम विलास जी के भी साथ, इसलिए मेरा इससे खास ताल्लुक है, हम इसका इस्तकबाल भी करते हैं ग्रीर खुशी का इजहार भी करते हैं। हम एक बात जरूर कहेंगे कि बैकवर्ड कम्युनिटी के सिफ़ारिशात को लागू करने के सिलसिले में कर्परी ठाकुर के तजुर्बे, समझदारी और सिमेरिटी, इन तीन चीजों पर कोई उंगली नहीं उठा सकता है। उन्होंने जब बिहार में 26 परसेंट स्रारक्षण किमा तो बैकवर्ड कम्युनिटी को दो हिस्से में बांटा था। अति बैकवर्ड, यह एनेक्सचर "ए" में थे जिनको 12 परसेंट दिया था ग्रीर जनरल वैकवर्ड . . . (व्यवधान)

 श्री राम ग्रवधेश सिंह : उन्होंने नहीं बांटा था, मुंगेरी लाल श्रायोग ने

बांटा था। मुंगेरी लाल श्रायोग ने उसमें सिफ़ारिश की थी ग्रौर मंडल ग्रायोग ने सिफ़ारिश नहीं की है।

श्री शमीम हाशमी : व उप े हसाब से लागु किया था।

श्री राम ग्रवधेश सिंहः ल का नहीं ... (व्यवधान)

उपसभापति: राम अवधेश जी, प्लीभें बैठिए। ... (व्यवधान)

श्री शमीम हाशमी : ग्राप बीच में मत बोलें।

श्री राम अवधेश सिंह : ग्राप बोल रहे हैं। ...(व्यवधान) मैं आपको इन्फ़र्मेशन दे रहा हं।

उपसभापति : ग्राप मत दीजिए, ग्राप बैठिए। स्राप अपया बैठिए।

श्रीराम ग्रवधेश सिंह : मैं इनको सूचना दे रहा हूं।

उपसभापति: सुचना बाद में दीजिए ग्रभी नहीं। प्लीज़, सिट डाउन। बैठ जाइये ।

श्रीशमीम हाशमी : डा० राम मनोहर लोहिया समस्त महिला जाति को ब्राह्मण से दल्ति तक पिछड़ों में मानते थे, इसलिए तीन परसेंट रिज़र्वेशन समस्त ग्रौरत जाति को दिया गया। कर्प्री ठाकुर एक सच्चे समाजवादी थे। ऊंची जाति के गरीबों की पीड़ा ग्रीर दर्द को जानते थे। उन्होंने ऊंची जाति के गरीबों को 3 परसेंट आरक्षण ग्राधिक ग्राधार पर दिया था। तो मंडल कमीशन को लागू करते समय भी इन बातों को ध्यान में रखना चाहिए।

ग्रब जो ग्रसल बात मैं कह रहा हूं, वह यह है कि मायनोरिटीज की गुजाइश तो मंडल कमीशन में है, लेकिन प्रधान मंत्री जी ने यह बात कही कि स्टेट सूची में जहां-जहां जो कम्युनिटी बैकवर्ड रहेंगी

प्राथमिकता उनको दी जाएगी । हिंदुस्तान के ग्रंदर बहुत सारी रियासतें ऐसी हैं कि जहां मुसलमान किसी भी बैकवर्ड सूची में नहीं हैं, जैसे--महाराष्ट्र जहां लाखो की तादाद में ग्रंसारी, जुलाहे, बुनकर काम करते हैं, लेकिन वे बैशवर्ड की सूची में नहीं हैं। जाहिर है कि इस क्रायटेरिया पर वह वहां छंट जायोंगे। तीसरी बात जो मैं गजारिश करूंगा कि उस कमीशन में यदि अमलगमेटेड मुसलमःन को बैकवर्ड रिखएगा तो उसमें एक परसेंट भी मिलने वाले नहीं है क्योंकि सवाल कांस्टोट्यूशन बनाने वाली की नीयत का नहीं है। वह तो बड़े अच्छे हैं, लेकिन सवाल जमीन पर उसको इम्प्लीमेंट करने का है। नीयत का फत्रर बरसों के ग्रंदर तजुर्बे की रोशनी मे जाहिर हो सका है मुसलमानों को रिजर्वे-शन ग्राफ ग्राटिकल 15(4) में दे सकते हैं श्रीर 16(4) के श्रंदर भी दे सकते हैं। श्राप दो या तीन श्रादमियों की कोई कमेटी बना दीजिए यह डिफाइन करने के लिए कि म् सलमान सोशली-इकोनोमिक्ली बंकवर्ड हैं कि नही ? तो इस सिलसिने में दो तर्क मैं द्गा कि बैकवर्ड की पहचान संवि-धान में लिखी हुई नहीं है। समाज के रवैये के ऊपर उसकी पहचान की गयी है। भाई राम विलास जी सैकड़ों साल पीछ अछ्त थे ग्रौर सैंकड़ों साल पीछे हम इस जमीन पर म्लेच्छ थे। उनका पानी सब को चलता है तो वह बड़े नहीं हो गए ग्रौर मेरा पानी सबको चलता है तो मैं बड़ान हुं हो गया। अगर किसी मृतक में, किसी रिक्ते में, किसी जाति का पानी सोलह भाना नहीं पीता है या उसकी रसोई का खाना यदि सोलह ग्राना वह न्याव दी नहीं खती है तो उसको सामाजिक तौर पर पिछड़ा कहेंगे । पिछड़े की पहचान हमने यह की कि अंची जाति के लोग जब बैठते हैं, तो बोलते हैं कुम्हार घिना है, बनियां खनियां है, निलिया मशान है, मियां चियां है। ये बोल-बोले जाते हैं इसलिए सामाजिक आधार पर हम मानकर चलेंगे कि मुसलमान पिछड़ेहैं । इसी हाउस में रास अवघेश जी के सवाल के जवाब में उस समय के होस सिनिस्टर का कनफेसन है कि न्युब्द्धिस्ट के बद्ध 🕾 र्थिक तौर पर और सामाजिक तौर पर सबसे अधिक

पसम दा मुसलमान है यानी जनरल हिन्दू हरिजन से भी नीचे मुसलमान है।

तालीय के मैदान में स्रभी भाई राम विलास जी ने वेलफेग्रर महकमे से मायनो-रिटी सेमीनार किया था। प्रधान मंत्री जी तशरीक रखते थे। उसमें जो एजेंड था उसके मृताबिक मुसलमानी का तालमी सेंसस यह धा कि प्रायमरी स्कल में वह 12 परसेंट, मिडिल में जाकर 6 परसेंट, 12वें में ब्राकर 2 परसेंट हो गया ग्रीर ग्रामे कालेज में शायद एक परसेंट होगा या नह होगा। नौकरियों में हमारे पी० शिव शंकर जी ने फरमाया था कि, बिरले यदि एक आदमी संकेट्रिएट में कोई मुसल-मान होता है तो हम कहते हैं कि चलो एक मुसलमान हो गया । ऊंची नौकरियों में उसका कोई ननासुब नहीं है। नौकरी में ालीम में हम हैं नहीं, हम हैं नहीं, रोजगार में हम हैं वहीं, खेती में नहीं, क्यापार में हम हैं नहीं, इंडस्ट्री में हम हैं नहीं स्त्रीर सामाजिक प्रतिष्ठा के बारे मैं ग्रपने-ग्रपने घर जाकर श्रांख बंद करके साच लीजिएगा कि किननी इज्जत दी जाती है ? हमारा हाल तो यह है कि हम गाड़ी में परिवार के साथ बैठने में डरते हैं। हमारी हालत यह है कि हम इक्का-३क्का घर में सोने में डरते हैं। इतना डरा वर्ग, सहमा वर्ग--भ्रगर उसको सामाजिक स्रोर ग्राधिक तौर पर पिछड़ा नहीं कहेंगे तो इस देश में पिछड़े की पहचान कौन होगा ? इसलिए हम प्रधान मंत्री जी से गुजारिश करता हूं ग्रौर मेरा कहना है कि 15(4) में नहीं कर सकते हैं और 16(4) में नही कर सकते हैं, लेकिन जहां कहा गया है---Any backward class or community who are not adequately represented in the Government services.

श्राप चाहें तो उसमें भी कर सकते. हैं। मैं एक बात राम विलास जी सेकहूंगा कि वह हमदर्दी से भी सोच सकते है। "दिल के जलवे बदल जाएं तो क्या, जिस्स के हालात बदल जगते हैं।" अगर इस देश के श्रंदर जो दलित हैं, जो श्रादिवासी है, उसका किसी कारण से लव हो गया हो किसी जावि की अड़की से और विचार बदल गया हो, अगर वह हिंदू नहीं रह पाता है श्रौर नॉन हिन्दू रह

[श्रीं शमीम हाशमी]

क्या इस कारण है तो हरिजन ग्रौर ग्रादिवासी की माली हालत बदल जाएगी । म्रापने काइटेरिया रखा है कि हरिजन के मंदर मगर नोन-हिन्द्हो जाय भौर हिन्दू न रह जाए तो भी उसको बैकवर्ड में ग्राप मान लेते हैं ग्रौर हरिजन मुसलमान हो तो बैंकवर्ड नहीं। भ्राज तक इस तरीके का लोजिक हमको समझ में नहीं है। इसलिए हम आपसे ग्जारिश करेंगे कि म्राप इन तमाम बातों पर गौर करें, देखें। जहां तक नियत का है, में बात बोलने का कायल नहीं हूं, लेकिन भाई म्रफजल मौर कुछ लोग बहुत कुछ बोल जाते हैं, मैं कहता हूं कि पालियामेंट के ग्रंदर, स्टेटों की ग्रसेम्बलियों के ग्रंदर इस बार जितने कम मस्लिम रिप्रजेंटेटिव हैं, भ्राज तक नहीं थे। बोलिए, नियत भ्रापकी अच्छी ही है। हमार। वजूद है ही नहीं, हम हैं ही नहीं, कैसे हमारी बात होगी। यह जो हंगामे हो रहे हैं, जब डिलिवरी होती है, समाज के गर्भ से नई बात पैदा होती है तो लेबर पेन की छटपटाहट होती है स्रीर फिर यह सैकड़ों साल की परंपरा है, कुछ जातीय-वफादारियां हैं, यह सब लेबर पेन की छटपटाहट, इतना भर सब लोगों को मंजूर करना चाहिए। इतनी बात तो ग्राप भी सह कर चलिए। इतनी बात तो हम भी समझते हैं कि यह कौन कर रहे हैं?...(समय की घंटी)...

मेडम, दो शेर में खतम कर द्ंगा। ये कीन कर रहे हैं? वे कुछ लोग नेशनल फंट के ग्रंदर हैं, हुकूमत के ग्रंदर हैं, उनके मददगार लोग हैं, विश्वनाध प्रताप सिंह जी के नेतृत्व में ग्रंपनी कम-जहनी की वजह से ऐसा समझते थ कि बहुत कुछ, बहुत कुछ जो चाहेंगे, सो होगा, लेकिन जब सामा-जिक परिवर्तन हुगा तो यह हार्टिंग रूमा-टिक कोलीजन हो गया, एक भ्रम टूट पया। इसलिए इस तरीके की बात, ऐसे हंगामें ज्यादातर उधर से ही हो रहे हैं, यह हम श्रखवारों के बयान से भी देख रहे हैं, हम रोज देखते हैं, ऐसा है कि---

साफ छुपते भी नहीं, सामने ग्राते भी नहीं। खूब पर्दा है कि चिलमन से लगे बैठे हैं। ऐसे लोग ग्रापके हमनसीनी में हैं, ग्राप उन्हें पहचानिए। भाई राम विलास जी ग्रापके ऊपर एक शेर कहकर खतम करता हूं, जो फैंज का शेर हैं---

चंदरोज ग्रीर मेरी जान फकत चंदरोज ग्रीर जुल्म की छांव में सो लेने को मजबूर हैं हम। बाप दादाग्रों की मिरास है मजबूर हैं हम।

लेकिन यह खतस हो जाएगा।... (ध्यवधान)... शुक्तिया।

उपसभापति: म्राजमी साहब, म्राप एक लफ्ज कुछ बोलना चाह रहे हैं, बोल के खतम कर दीजिए।

श्री मौलाना श्रोबंदुल्ला खां श्राजमी (उत्तर प्रदेश): मेडम, मैं तो ग्रपना सेकुलर करल समझूंगा, श्रगर एक लाफ्ज में मेरी बात ग्राप खत्म करवाएंगी । बीस-पच्चीस मिनिट तक तो हंसी, बोलचाल ग्रौर लतीफे- बाजी हो...

उपसभापित: ग्राप बोलिए, वह ग्रलफाज छोड़ दीजिए। ग्रगर कहा जाता है किएक बूंद पानी पीजिए तो एक ड्रोप थोडे ही पीते हैं।

श्री मौलाना श्रोबंदुल्ला खां श्राजमी: मेडम, मैं इन श्राशश्रार से शुरू करना चाहूंगा कि--

स्राई न रास जिसको नशेमन की जिंदगी,
स्रपने वतन में रहके भी जो बेवतन हैं आड़।
रोता है जो बहार में फसले-बहार को,
हर फूल जिसके वास्ते रंगों कफन है स्राज।
बेजार जिससे बुतबदा वरहम निजामे देर
जिससे खिची खिची हुई गंगो-जमन है स्राज।
मुस्लिम का हाल पूछते हो स्रहले हिंद क्या
दोनों जहां की रूहे रवां खस्ता तन है स्राज।

मैडम, मैं आज इस बात पर इस हाउस में खुशी का इजहार करता हूं, चंद जुमलों की वजाहत वजीरे-आजमें हिंद से पूछते के पहले आज खुले दिल से और खुले माहौलें में जहां सारे मसायल पर चर्चा हुई है, वही एक सबसे ज्यादा जरूरी श्रहम मसले पर मुसलमानों के मामले में भी सबके कान खड़े हुए हैं और सब लोग संजीदगी के साथ इस पर बयान दे रहे हैं। मेडम, मामला यह है कि दस्तूरे हिंद के मुदाबिक मुलक के तमाम तबकात को एजुकेशनल और इकोनोमिकल तरककीयाती मैदानों में सामाजिक इंसाफ और बराबरी के हकूक दिए गए हैं। हमारे मुलक का दस्तूर तमाम लोगों को एक साथ तरवकी की धारा में ल जाता है। आज मंडल कमीशन की सिफारिशान पर काफी जोर-शोर से गौर हो रहा है, 27 फीसद रिजर्वेशन मान लिया गया और उसके बाद पूरे मुलक में एक आग सी भी लगी, ... (व्यवधान)

श्री राम ग्रवधेश सिंह: श्राग नहीं, प्रसव पीड़ा...

उपतभापति : प्लीज, उन्हें बोल लेने **दी**जिए।

श्री मौलना ग्रोब दुल्ला खां ग्राजमी: जहां रिजर्वेशन की हिमायत हुई है, वहों इस रिजर्वेणन के खिलाफ मुल्क के चौराहे जल रहे हैं। जहां इस रिजर्वेशन हिमायत हुई है, वहीं इस िजर्वेशन के खिलाफ देश को सम्पत्ति की तोडा-फोडी भी हुई है। जहां इस रिजर्वेशन की हिम:-यत हुई है, वहीं इस रिजर्वेशन के खिल फ, वजीरे ग्राज्म के खिलाफ नारे, इस हकूमन को सतऊन ग्रौर मजस्मत की मंजिल से भी गुजारा जा रहा है। मुझे यह कहना हैं कि तोड़-फोड़ जो करते हैं, उनके लिए उ परसेंट से लेकर 10 परसेंट तक आज के दिन तस्लीम किया का रहा है। मुसलमान 45 साल में तोड़-फोड़ पर यकीन न रखने के कारण ग्राज इस मंजिल पर पहुंचा है कि "जीरो बटा सन्नाटा" उसका पूरा वजूद बनकर रह गया है। हम तोड़-फोड़ पर यकीन नहीं रखते । हम मुसलमानों की जानिब से, मुसलमानों की नजमानी करते हुए यह वहेंगे कि हमारे देश की कोई चीज ट्टती है, उसे हम जनना दल की चीज नहीं मानते या इससे गहले कांग्रेस के जमाने में जो चीन टूटी, हम उसे कांग्रेस की चीज नहीं मानते, हम जमे हिन्दुस्तान की सम्पत्ति, भारतवर्ष की सम्पत्ति मानते हैं। किसी भी दौर में वह सम्पत्ति जब जलाई

तोड़ी जाएगी, फूंकी जाएगी, नुकसान उससे देश का होगा । त्राज कोई भी इस तरह का काम अगर होता है तो देश को पीछे ले जाने का काम हो रहा है। मगर लोग ग्रपनी तवज्जो इसके ग्रलावा दुसरे तरीके से दिलवाएं, इतनी तेजी हमारे दिलो-दिमाग में नहीं पैदा हुई है। दुनिया के दूसरे मुल्कों में, मुझे मैंडम दो मिनट का समय ग्रौर देंगी ग्राप, मैं दूनिया के दुसरे मुल्कों की भी बात कहूंगा कि ग्रगर वहां लोगों को उनका हक नहीं मिला या लोग ग्रपोज करना चाहते हैं तो मुल्क की सम्पत्ति नहीं जलाते, मुल्क की तर्किकी में वाधा नहीं बनते बल्कि ग्राने गमी-ग्रमे का इजहार इस तरह से करते हैं कि मुल्क का प्रोडक्शन भी चलता रहे और गमो-गस्से का इजहार भी होता रहे टेकिन देश की तरक्की में कोई बन्धा न पड़े।

इसलिए, मैडम, मैं वजीरे ग्रीजम क्रापके तबस्सत से य**ह श्रजं** करना चाहूंगा कि मंडल कमीशन की रिपोर्ट, जो 10 माल से पेंडिंग में पड़ी थी, खुदाखुदा कर के ब्राप के हाथों से अमल में अई । पूरे मुहक उसका इस्तमबाल किया, अपोजीशन ने उसका इस्कबाल किया । पारियों से ऊपर लठकर इंसानों की हमदर्शी के नाते मुब लोगों ने उसका इस्तकबाल किया, किया भी जाना चाहिए था। म्राज मुमलमान के मामले में चंद मुस्लिम लीडरों की तरफ से, न'न मुस्लिम जीडरें की तरफ से भी कुछ चिताजनक बातें ग्राई हैं जिन पर संजीदगी के संभ्य गौर करने की जरूरत है स्रौर मैं प्राइम सिनिस्टर साहब ने उनकी वजाहत भी चाहं**ग**ः ।

मेरी गुजारिण यह है कि मुसलमानों के हालात को आप प्राइमरी क्लाम से लेकर अपर क्लास तक देख सकते हैं। मुक्क में अभी चन्द दिनों पहले पालियामेंट अनेक्सी में श्री राम विलास पासवान जी ने अक्लियतों का एक सेमिनार बुलाया था जो वजीरे आप्म हिन्द की सदारत में चल रहा था। उसमें भी मुसलमानों की हालड़ का जब सर्वे किया गया तो प्राइमरी में 12 फीसद, मिडिल स्कूलों में 6 फीसद, 12वीं क्लास में 2 फीसद और आला जालीम में तो किसी फीसद का कोई सवाल

[मौलाना ग्रोबेंदुल्ला]

ही पैदा नहीं होता । इतनी बड़ी स्रक्लीयत, जो इस मुल्क की माइनारटीज की सबसे बड़ी अक्सरीयत है, अगर इसी तरह से पीछे जाती रही तो इस देश को जिसे हम इंसानियत का चमन कहते हैं, कुलों की इतनी बड़ी तादाद ग्रगर मुरझा जाएगी तो चमन चमन नहीं रह जाएगा बल्कि चमनिस्तान को बीराने में बदलते हुए दुनिया देखकर हमारे पिछले इतिहास को सामने रखते हुए हमारे ऊपर ग्रंगुली उठ एगी। (समय की घंटी) ऐसी सूरत में मैं प्राइम मिनिरटर साहब मे यह जानना चाहंगा कि क्या ऐसा कोई प्लान है उनक। कि जिस तरह से बैनवर्ड क्ल! सिज के लिए 27 ६२में हें लाए हैं, मंडल कमीगन में मुसलभ नों के लिए भी बात कही गई है श्रगर मसलमानों के बारे में जो बातें कही गई हैं, ब्राज के ब्रखवार को ब्राप उठाकर देखिए। हिन्दुस्तान की सबसे बड़ी रियासत उत्तर प्रदेश के वजीरे ग्राला ने कल बारावंकी के खुले हुए इजलास में यह कहा है कि मंडल कमीशन ने मुसलमानों के साथ ख्ली नाइंसफी की है। इनने बड़े प्रदेश का वजीरे शाला यह बोल रहा है कि मंडल कमीयन ने मुसलमानों के साथ खुली नाइंसाफी की है, यही बात जब म्सलमानों तक पहुंचेगी तो मुसलमानों में चिना का बायस बनेगी ग्रीर मुसलमान हमारे वार में यह सोचने पर मजबुर होगा कि ग्राज इस हक्मत में भी ऐसा लगता है कि हमारे बारे में कोई खुली हुई पालिसी मौज्द नहीं है । (समय की घंटी) मैं राजा साहब की भारत्मगत को जानना हूं ग्रीर उनके दिल में, मुसलमानों के बारे में जो अनंक दिल को धड़कत है, इसे भी पह-चानता हूं। मैं उनसे वजाहत गलक करते हुए यह गुजारिश करूंगा कि मुरुलमानों को भी कप से कम 10 परसेंट रिजर्वेशन श्राप दं इसलिए कि मुसलम न बैकवर्ड श्रीर फ।रवर्ड में नहीं रह गया है। ब्रापकी सर्वे रिपोर्ट यह बनना रही है कि सैध्यद, ाठान, स्रंसारी, मंश्रुरी, चदुरफ ऐसा कोई सवाल पैदा नहीं होता। तालीमी, इक्त-सादी और समाजी भाईने बोल रहे हैं कि इस ग्रार्डने में मुमलमानों की तस्वीर निहायत धंघली हो चुकी है, उसको साफ

करने के लिये, उनके उज्ज्ञल भविष्य के लिये मुस्लमानों को भी उसी नरह से रिजर्वेशन की जरूरत है जिस तरह दूसरे लोगे के दिया गया है। मैं चाहूंगा कि म्राप रिजर्वेशन देकर उनके हीसने बढ़ाये ताकि उनके सैन्यूलरिज्म की प्रजीम दीवारें म्रासमान तक पहुंच सकें। शुक्रिया।

† شری موالنا عبدالله خال اعظمی (اتر پردیش) : مهذم میل تو اس اینا سیکرلر قتل سمجهرنگا که اگر آپ ایک لفظ میل میری بات آپ ختم کروائیل کی - بیس پچیس منت تک تو هنسی - بول چال اور لطهفی بازی هو . . . (مداخلت)

اپ سبها پتی : اپ بولیّه وه الفاظ چهور دیجئے - اگر کہا جانا ہے که ایک بوند بانی پیجئے تو ایک تداپ تهورے هی پیتے هیں -

شرى مولانا عبدالله خان اعظمى: ميذم ميس ان اشعار سے شروع كرنا چاهوںكا كه -

آئی نه راس جس کو نشیمن کی زندگی ایپ وطن میں ره کر بهی جو بے وطن فی آج - روتا هے جو بہار میں فصل بہار کو هر پهول جسکے واسطے رنگین کفن هے آج- بهزار جس سے بتکده برهم نظام دیر جس سے کہنچی کی موثی گفک و جس سے کہنچی کی موثی گفک و حسلم کا حال پوچھتے هو اهل هفد کیا دونوں جہاں کی روح رواں خسته تن

†[] Transliteration in Arabic Script.

هے آج -

323 ..Statement by میدم، میں آبے اس باس پر اس هاؤس میں خوشی کا اظہار کرتا هوں چلد جملوں کی آوضاحت وزیر اعظم هند سے پوچھنے سے پہلے آبے کھلے دل سے اور کھلے ماحوں میں جہاں سارے مسائل پر چرچا هوئی هے وهين ایک سب سے زیادہ ضروری اور اہم مسلالے پر مسلمانوں کے معاملے میں بھی سب کے کان کہتے ہوئے ھیں اور سب لوگ سلجیدگی کے ساتھ اس پر بیاں دے وقع هیں- میدم معاملة یہ هے که دستور هدد کے مطابق ملک کے تمام طبقات کو ایجوکیشلل اور اكونوميكل ترقياتي مهدانون ميي سماجی انصاف اور برابری کے حقوق دنے گئے ھیں - ھمارے ملک کا دستور تمام لوگوں کو ایک ساتھ ترقی کی دهارا میں لے جاتا ہے ۔ آب مندل کمهشن کی مغارشات پر کافی نور و شور سے فور هو رها هے - ۲۷ فیصدی رزرويشن مأن لها كيا - اور اسكے بعد پورے مذک میں ایک آگ سی بھی لكى ... (مداخلت) ...

شرى رام اردههم سنكه: آك نههی پرسو پیترا

اپ سبها پتی: پلیز انهیں بولنے ديجئے -

شرى مولانا عبداللة خال اعظمى: جہاں رزرویشن کی حمایت ہوئی ہے رهیں اص رزرویھن کے خلاف ملک کے چوراھے بھی جل رہے ھیں و جہا*ں اس* رزرویشن کی حبایث ھودی ہے وہیں اس رزرویشن کے خلاف دیش کی سیدی بھی توری پهوڙي جا رهي هے - جهان اس رورويشن کي حمايت هوڻي وهين اس رزرویشن کے خلاف وزیر اعظم کے خلاف نعرے اس حکومت کو مطعون اور مذمت کی منزل سے گذارہ جا رها هے - مجهے يه ﴿كَهِنَا هِ كَهُ تور پهور جب لوگ کرتے آهيں انکے ٥ يرسينت إلي لهكر + ا پرسهنت تک آج کے دن تسلیم کیا جا رہا ھے - مسلمان ۲۵ سال میں تور پہور سیں ہقین نہ رکھنے کے کارن آج اس مذزل پر پهونچا هے که زيرو بتا سناتا اسک پورا وجود بن کر ره گیا ہے - هم ترز پهرز پر يقين نهين وكهتيم - هم مسلمانوں كى جانب س-مسلمانوں کی ترجمانی کرتے ہوئے یہ کہیں گے کہ ہمارے دیش کی كوئي چيز ٿوتتي هے اسے جنتا دل سرکار کی چیز نہیں مانتے یا اس اس پہلے کانگریس گورنمات کے زمانے میں جو چيز ٿوڻي هم (اسے منگريس کي چیز نہیں مانتے ۔ اسے هددوستان کی سميتني مانتے هيں۔ بهارت ورش کي سمیتی مانتے هیں - کسی بھی دور میں وہ سمیتی جب جلائی جائےگی۔ يهونكي جائي كي - تو نقصان اس ديم كا هوكا - آج كوئي بهي اس طرح کا کام اگر هوتا هے تو دیھی کو پیجے لے جائے کا کام دو رہا ہے۔

[شرى مولانها عبيدالله خان أعطمي] مكر لوك ايني توجهة اسكم عاود دوسرے طریقے سے دلوائیں - اتنی تیزی هماری دل و دماغ مهی پیدا نہیں ہوئی ہے دنیا کے دوسرے ملکوں میں - محمد میدم در ملت کا اور وقت دیں کی آپ - میں دنیا کے دوسرے ملکوں کی بھی بات کہوںگا کہ اگر وہاں لوگوں کو انکا حق نهيو ملا يا لوگ ايوز كرنا چاهی هیں تو ملک کی سمپتی نہیں چلاتے ہیں ملک کی ترقی مين بادها نهين بنق بلكه اله غم و غصة كا اظهار اس طرح سے کرتے ھیں - که ملک کا پروةکھن بھی چلتا رہے لیکن دیش کی ترتی

اسلئے میذم میں وزیر اعظم سے
آپ کے پوسط سے یہ عرفی کونا چاھتا
ھوں کہ منڈل کسیشن کی رپورٹ
جو +1 سال سے پینڈنگ اِمیں پڑی
ٹھی - خدا حدا کرکے آپ کے ھاٹھوں
عمل میں آئی - پورے ملک نے
اسکا استقبال کیا - پوزیشی نے اسک
استقبال کیا - پارٹیوں سے اوپر اٹھکو
انسانی ھمدردی کے ناطے سب لوگوں
نے اسکا آستقبال کیا - گیا بھی
خانیا چاھئے تھا - آچ مسلمان کے
معاملے میں چند مسلم آلیڈروں کی
طرف سے نان مسلم لیڈروں کی طرف

میں کوئی بادھا ته پوے -

ههں جن پر سنجیدگی سے غور کرنے کی ضرورت ھے۔ اور میں پرائم منسقر صاحب سے انکی وضاحت بھی چاھوں کا ۔

مهری گزارش یه هے که مسلمانوں کے حالات آپ پرائس کلس سے لیکر ایر کلاس تک دیکه سکتے هیں -ملک میں ابھی چند دنوں پہلے پارلیمذت انهکسی میں شری رام والس پاسوان جی نے اقلیتوں کا ایک سهمينار بلايا تها جو وزير اعظم هند کنی صدارت میں چل رہا تھا -اسيين بهي مسلمائون کي حالت کا جب سروے کہا گیا تو پرائمری میں ۱۲ فیصد ، مقل میں و فیصد -۱۲ وین مهن ۲ فیصد - اور اهلی میں تو کسی فیحد کا اِکوئی سوال هی پیدا نهیں هوتا - اتنی بوی اقلمت جو اس ملک کی مالغارتهز کی سب سے بوی اکثریمس ھے ۔ اگر اسی طرح پیچھے جاتی رھی تو اس ديه كو جسم هم انسانيت كا چس کہتے ھیں + پہولوں کی اتنی ہوں تعداد اگر مرجها جائے کی تو چمی چىن نهيى وه جائيكا - بلكه چمنستان کو ویرانے میں بدلتے هوئے دیکھکر دنیا هماری پچهلے اتهاس کو سامنے رکھتے ہوئے ہمارے اوپر انگلی اتھئے کی -.... (ۋقت كى گهلتى) ... ايىسى صورت ميں ميں برائم منستر صاحب سے یہ جانفا چاھونکا کے کیا ایسا کوئی پلان هے انکا که جس طرح بيكورة كلاسيز كيليِّ > ٢ فيصد اليِّي هين - ملقل كنهش مين مسلمانون کیلئے بھی بات کھی گئی ہے ۔ مگر مسلمانوں کے ہارے میں جو باتیں کہی گئی ھیں آج کے اخبار کو آپ اقهاکر دیکھیے هندوستان کی سب سے ہوی ریاست اتر پردیش کے رزیر اعلی نے کل ہارہ بنہی کے کہلے ھوڈے اجالس میں یہ کہا ہے کہ منڈل کمیشن نے مسلمانوں کے ساتھ کھالی نیازنصافی کی ہے اتنے ہوت پردیس کا وزیر اعلی یہ بول رہا ہے ۔ که مندل کمیشن نے مسلمانوں کے ساتھ کھلی نہازنصاقہ کی ہے - یہی بات جب مسلمانوں تک پېونچوگى دو مسلمانوں ميں بهی چنتا کا باعث بنیکی اور مسلمان همارے بارے میں یہ سوچنے پر مجبور هوگا که آج اس حکومت میں بھی ایسا لگھا ہے کہ همارے بہاے مهن كوئي كهلي هوئي بالهسي موجو دنهیں ہے - (والت کی گھاٹی)... میں راجا ساحب کی شخصیت كو جانتا هول ارد انكه دل ميل مسلمانوں کے ہارے جو انکے دل کو دهوکن هے اسے بھی پہچاندا ھوں میں ان سے وضاحت طلب کرتے هوئے - بنه گؤارش کرونا که مسلمانوں کو بھی کم سے کم + ا پرسینمی رزرويشن آپ ديو اسلئے که مسلمان بیک ورة اور فارورة میں نهیں را کیا ہے۔ آپکی سروے رپورٹ بھلا رھی

ھے که توقل مسلمان اب بیک ورة هو چکا هے ، سید - پتهان - انصاری منصوري لدائم ايسا كوئي سوال نههي پیدا هوتها - تعمیمی اقتصادی اور سماجی آئھنے بول رہے میں که اس آئينے میں مسلمائوں کی تصویر نهایت دهندلی هو چکی هے - اسکو صاف کرنے کھلئے انکے اجول بھوشے کیلگے بھی اسی طرح رزرویشن کی ضرورت ھے جس طرح دو<mark>سر</mark>ے لوگوں کو دیا گیا ھے - میں چاھونکا که آپ رزرویشن دیکر انکے حوصلے برهائیں - تاکه سیکولرزم کی عظهم ديوارين آسان إتك پهونچ سكين -شكرية -]

श्री संघ प्रिय गौतमः मैडम, दो मिनट, दो क्लेरिफिकेशन ।

उपसभापति: ग्रभी देखिये साढे चार बन रहे हैं We have a lot of work to do. Somewhere I have to put a stop.

मैं मानती हं कि श्रापके मन में बहुत ग्रच्छे सवाल होंगे, ग्रापकी भावनायें होंगी। भ्रभी जब डिस्कशन होगा तब बोल लीजियेगा ।

श्री दिग्विजय सिंह : ्रैश्चापने राज मोहन गान्धी को टोक दिया था। भ्राप हपया उनको बोलने का मौका दें।

उपसमापति: देखिये मुझे कोई ऐतराज नहीं, श्राप सारी रात बठिये, मैं करूंगी। मगर सवाल यह है कि कहीं न कहीं रुकना पड़ता है।

श्री संघ प्रिय गौतमः ग्रभी यह कहा गया कि यहां बड़ा खतरा पैदा हो जायेगा।

श्री संघ प्रिय गौतम]

क्योंकि हमारे दो नौक्वान थिछड़ी जातियों के मिनिस्टरों ने कुछ कहा है, मुझे शेर याद ग्रा गया :

> ''क्षमां को एक रात भी भारी है जिस तरह,

हमने तो सारी उन्ना गुजारी है उस तरह।"

कोई खतरा पैदा होने वाला नहीं है। मैं एक क्लेरिफिकेशन...(व्यवधान)

उपसभापतिः बस-बस हो गया, शेर ग्रापका सुन लिया, प्लोज ।

श्री संघ प्रिय गौतमः क्यों बुरा मान रहे हैं इन बैकवर्ड क्लांसे के लिये ...(क्यवधान)

उपसभापति : I cannot allow any more. Please sit down. (Inetrruptions)

हैं देखिये, बात सुनिये, बैठिये, कितने लोगों को बुला लिया । सबने वही बात उठायी है, जो सबकी भावना हैं,

श्री संघ प्रिय गौतम : मैंडम एक मिनट...(व्यवधान)

उपसभापति: देखिये ग्राप्की भावना दूसरी ग्रगर होगो मुझे नहीं जालूम । जब डिक्शान होगा तब ग्राप बोल लेना । ग्राव यह मामला खत्म हो गया । प्रधान मंत्री जो बोलिये ।

डा० अवरार अहमद खानः मैडम... (व्यवधान) प्रधान मंत्री जी ऋषे थे तब भो पूछना चाहता था, भ्रापने मुझे बैठा दिया।

उपसभापति: मैंने नहीं बैटाये रखा किसी को। जो नाम ग्राते हैं उसी लिहाज से मैंबुलाऊंगी। ग्राप कृपया स्थान ग्रहण करें। डा० **ग्रबरार ग्रहमद खानः ...** (व्यवधान) परन्तु मुझे दो मिनट दिये जार्ये।

उपसभापति : देखिये बहस मत करिये, प्लीज, मेरे पास ढेर से नाम हैं।

डा० स्रबरार स्रहमद खान ः सदन के सामने . . . (व्यवधान) हमें दो मिनट दिया जाये ।

ि उपसभापति : गुस्सा मत करो, गुस्सा मत करो । कूल डाऊन, लड़ाई अगड़ा बरने की कोई जरूरत नहीं है।

हिं डा० अवरार अहमद खात: लड़ाई की बात नहीं है मैंडम, मैं शुरू से कह रहा हूं मुझे बुलवाया जाये। शुरू से कह रहा हं लेकिन उस बात पर कोई ध्यान नहीं दे रहा है। I have my right to speak, I am a Member of this House.

THE DEPUTY CHAIRMAN. Then you should have given your name early. I have called the Members in the order in which they had given their names. Now I have called the Prime Minister to reply. You please sit down.

DR. ABRAR AHMED KHAN: No, I want to ask.

THE DEPUTY CHAIRMAN. If I permit you, I have to permit everyone who had given his name which I cannot afford...

DR. ABRAR AHMED KHAN: No, I have my right to speak. I am a Member of this House. I want to ask...

THE DEPUTY CHAIRMAN. No, I cannot permit. (Interruption)

ग्राप बैठ जाइये, बहस मत करिये । ग्राप लिखकर भेज दीजियेगा, जब बहस होगी ग्रापको बुला लुंगा । बैठ जाइये ।

डा० ग्रबरार ग्रहमद खान: दो मिनट ग्रगर काम की बात पूछना चाहुं तो उसके

लिये समय नहीं मिलता । स्राधा घंटा यहां बरबाद हो सकता है ।

उपसभापति: 'लीज,

डा० अवरार अहमद खान: मैं मायनोरिटी को बिर्जाग करता हूं। जब मायनोरिटी, बैकवाई, एस० भी० एस० टी० की बात चल रही हैं उस समय भी मुझे नहीं बोलने दिया जाता। मैं भी एक मायनोरिटी को बिजोंग करता हूं और जब इस तरह की बहस चले उस पर दो मिनट नहीं दिये ज जें और घंटों बरबाद किये जायें और तब आपको बनाया नाये कि समय बरबाद हो रहा है...(व्यवधान)

DEPUTY CHAIRMAN: THE right, I am calling people from this side, this side, everywhere. And everybody Nobody should sit and listen. Mr. Rajmohan object. First I allow Gandhi; them I will call you. (Interruption) I have no objection. Somewhere I expect the Members to help the Chair to run the House in proper order. I have allowed so many Members to speak from the Congress side (Interruption) If everybody's bhavna is not being expressed, cannot help it. I have to have some rule. I cannot run this House without a rule and the rule is that those who give their names first will be called. But this is not the way, to keep fighting everytime. You make noise and think that the Chair will allow you to speak. This is not the way to do it ... (Interruptions) ...

श्री जगदीश प्रसाद माथुर : शोर मचाने की इजाजत शापने दी थे।... (व्यवधान)

उपसभापति: जो इंसान चुपचाप वैठता है कभी उसकी भी सुननी चाहिए। जो शोर मचाते हैं हमेशा उन्हीं की बात रिकार्ड होती है। Now, Mr. Raj Mohan Gandhi. He has been keeping quiet. He did not shout. That is why I am allowing him. श्री सिकन्दर बस्त (मध्य प्रदेश) : खामोशो की भो एक जुबान होती है डिर्टा वेयरमन साहबा।

उपसभापति : जो हां, मैं खामोशों की बात भुन रही हूँ। Yes, Mr . Raj Mohan Gandhi.

SHRI RAJ MOHAN GANDHI (Uttar Pradesh): Madam, when for the first time, on that historic day, on August 7, the an-nouncement regarding the Mandal Commission Report was made and a wave of gladness spread among a very large section of people in this land, you must also have recognise that a tremor of anguish also went through another section of the land, and if there was happiness on many faces, there was also unhappiness even anger, on some faces and the Prime Minister's statement today in which he has made a significant announcement of five to ten per cent reservation for the economically weaker sections, whatever be their background, should help in reducing that unhappiness.

SHRI N. K. P. SALVE: It is only an intention.

SHRI RAJ MOHAN GANDHI: All right, only an intention.

SHRI N. K. P. SALVE: Intention to consider it.

SHRI RAJ MOHAN GANDHI: Yes intention to consider it after taking the sense of the House, to go ahead with it once the consent of the House is obtained.

Now Madam, that significant announcement and the landmark announcement with regard to the Right to Work—these two steps today should reduce the unhappiness and anger which have recognised. I would merely say this, Madam, that in addition to these two steps, the Prime Minister and the Government can also think of listening to unhappy section and seeking how this unhappiness can be further remedied, and if that is done, that would be a welcome thing. This is my clarification number one.

[Shri Raj Mohan Gandhi]

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Now, I come to my second clarification and I think this is a point which has not been made so far. Previous Government and this Govenment have introduced several great and radical measures. But are the measures implemented? My question to the Prime Minister would be whether he will make sure that in the implementation of the Mandal Commission's recommendation of 27 per cent reservation, and the present reservation of five to ten per cent for the poor, and with regard to the landmark announcement about the Right to Work, the machinery works in such a way that the goals are actually fulfilled.

I come now to my third clarification. After we attained Independence, we have rightly concentrated, the Government has rightly concentrated, on this section and the whole House has agreed that this section is largely backward and has suffered for such a long time. On this section we have focussed our attention and we want to help that section, shelter and support that section. But the question is this: Are we supporting and sheltering that section only for its own sake or are we supporting and sheltering that section so that it can find itself equal in relation to the other sections? These are the two ways of looking at it.

The third way of looking at it is realise that we are sheltering and supporting that section which is part because we want strengthen the whole. Today, at this time, when our nation's unity is assailed from many quarters, it is all the more important that we are absolutely clear that we should strengthen and support a part because we want to preserve the unity and strength of the whole. Thank, you, Madam.

THE DEPUTY CHAIRMAN. Yes, Dr. Abrar Ahmed Khan.

डा० श्रवरार श्रहमद खान: उपसभापित महोदया; प्रधान मंत्री जी से मेरा पहला सवाल यह है—जवाब देते समय वे मेरे नाम का ख्याल रखें क्योंकि वह भूल जाते हैं कि श्रापने श्रपने मनीफ़ैस्टो में

राइट टुवर्क कहा था ग्रीर ग्रभी कुछ दिन पहले उसकी चर्चा की थी कि सबको काम का ग्रधिकार देना है। जहां तक मैं समझता हं प्रत्येक आदमी को जब काम मिलेगा तो आरक्षण की क्या जरूरत रहेगी । मैं किसी आरक्षण के खिलाफ़ नहीं हूं, लेकिन हम यह देख रहे हैं कि एक तरफ़ ग्रा५ ग्रारक्षण घटाने ग्रीर बढ़ाने की बात कर रहे हैं और दूसरी तरफ़ काम का अधिकार देने की बात कर रहे हैं। तो इन दोनों में जो विरोधाभास है उसको क्लैरिफ़ाइ की जिए। काम का अधिकार प्राप्त कर प्रत्येक को काम मिलेगा तो आरक्षण की बात कहां श्राती है? रोजगार देने की गारन्टी रहे हैं तो आरक्षण की बात का उससे किस तरह से तालमेल बैठाएंगे?

दसरी बात यह है जिस तरह से ब्रारक्षण की बात श्राज के वक्तव्य में कही गई है कि 5 से 10 परसेंट तक होगी, तो उसमें में माननीय प्रधान मंत्री जी से यह जानना चाहंगा कि पिछडी जातियों, अनसचित जातियों ग्रीर जन-जातियों को जो निश्चित प्रतिशत ग्रारक्षण दिया है, यह 5 से 10 परसैंट जो श्रारक्षण दिया जाएगा क्या उसमें उन जातियों को भी इकानामिक वैकदर्डनैम के ब्राधार पर सम्मिलित किया जाएगा या पिछड़ी हुई जातियों को जो प्रतिशत श्रालरेडी दिया गया है, उसके श्राधार पर उनको ऐक्सक्लंड करते हुए जो कास्टया क्लास बच जाती हैं उन्हीं के लिए यह 5 से 10 प्रतिशत आरक्षण होगा?

माइनॉरिटीज के बारे में माननीय प्रधान मंत्री जी से मैं यह निवेदन करूंगा कि ग्राज माइनॉरिटीज में कोई फिरके नहीं हैं, कोई जाति नहीं है, किसी प्रकार का कोई जातीय भेदभाव नहीं है, प्रोफ़ेशन के ग्राधार पर कोई कपड़ा बुनता है तो जुलाहा कहलाता है, लोहे का काम करता है तो लुहार है, कोई भीख मांगता है तो फ़कीर कहा जाता है। उन में ग्राज किसी प्रकार का कोई ग्रंतर नहीं है। तो मैं प्रधान मंत्री जी से कहना चाहंगा कि उनमें किसी प्रकार का भेदभाव न करें, उनमें ग्रलग ग्रलग फिरके न डालें,

[27 AUG. 1990]

Statement by

सभी पाइनॉरिटीज को एक मानने हए चाहे श्राप उन्हें जिसमे भी समिनलित करें, चाहे वैकवर्ड क्लास में करें या इकानामिक बैक बर्डनैस में करें, लेकिन उनको एक में सम्मि-लित करके उनकी क्या लाभ दे रहे हैं, यह बताएं । पूरे मास्लम समुदाय को आप इकानामिकली वैकः ई में मानेंगे या उनके लिए अलग से 5 या 6 प्रतिशत का आरक्षण देंगे?

मेंरा ग्रंतिम सवाल यह है जो मैंने आज सबह भी पूछा था कि इस आरक्षण के संबंध में प्रधान मंत्री के एक सहयोगी मंत्री शरद यादव जी ने कल एक अखबार में वक्तव्य देते हुए पिछड़ी जातियों के लोगों से कहा कि वे थारक्षण के विरो-धियों से मर मिटें, तो क्या जब उनके मंत्रिमंडल का एक मंत्री इस देश के ट्कड़े करने की बात करता है तो उसके संबंध में उनकी क्या प्रतिक्रिया है? श्राज दोनों श्रीर से डंडे लेकर लोग श्रा रहे हैं ग्रीर हमारी सड़कें ग्रीर चौराहे जातिबाद के अखाडे वन गए हैं...

उनमापति : ग्राप भाषण मत करिए, सवाल पृष्टिए . . .

डा अवरार अहमद खान : तो में जानना चाहता हूं कि उनके इस वक्तव्य के लिए माननीय प्रधान मंत्री जी उनके विरुद्ध क्या कारवाई कर रहे हैं, यह **स**दन को बताए

मंत्री उपसभापति : प्रधान जी. बोलिए।

PRATAP VISHWANATH SINGH: Madam Chairperson, would like to thank all the Members. As on the previous occasions when this subject came up, there was broad support from the hon. Members, I remember not even one dissenting note so far as implementation of the Mandal Commission Report is concerned and the direction in which to go.

Salveji asked why such a hurry or haste? I think we are late; it is not in haste. It is more than a decade that this

report has been lying. So it is not one day earlier One commitment has been there. During elections it got enshrined in our manifesto. It was reiterated in the President's Address. Then I myself, on the floor of this August House, assured the members that we would be implementing within the year it had also assured the people that our commitment was there that in the first year of our coming to power we will implement it. This session was the last session of our one year of coming into power. The next session will be our next year. It was the first day of this session, i.e. the 7th August, and we took the first occasion to ... (Interruptions)... The next will be in December or say...(Interruptions) Even if it starts in November, in substance it will go into the second year.

SHRI S. S. AHLUWALIA (Bihar): You want to call the Tenth Lok Session in December.

THE DEPUTY CHAIRMAN: don't interrupt. No interruptions.

SHRI VISHWANATH PRATAP SINGH: I am replying to Salveji. So, 7th August was the 1st day on which this House opened and we fulfilled our commitment and our solemn assurance.

Many points have been raised. much will be the job opportunities? What will be the economic benefit? How much employment solution will there be? I want to reiterate what I said last time. There is a social power structure there is a State power structure. Social power structure is very strong, perhaps stronger than the State power structure. What is the result? The result is that 52 per cent have been chained down in the social power structure. When it comes to the States power structure, bureaucracy is a power structure. It is more jobs or employment. They are decision makers. permanent decision makers. In spite of 43 years of all education programmes, poverty programmes and upliftment programmes these 52 per cent have been able to get only 4.5 per cent of the Class I jobs in the country. Has anyone questioned the system which is working? Therefore, if

[Shri Vishwanath Pratap Singh]

social power change the we have to State power the then structure, changed conbe has to structure siously and with an open heart. And this is what we have done. It is nothing new. Today who are these people? They are those who once lost to the aliens. For that political loss at that time, they have paid socially, politically and economically for centuries and centuries. Therefore, I say that it is not simply a question of poverty. It is not a question of giving something from the Treasury or giving some more money. It has also to be linked with the political power structure and various structures and not only with the formal power structure of Parliament of the Cabinet and of the Ministry. They have also to be linked with other State structures which constitute the power structure of the present system. Certainly, when this rectification has been attempted the equilibrium is disturbed and some reaction is there. But it also goes to the credit of the people that they have accepted charge to a large extent. Giving of justice to the people goes to the credit and ethos of the country. But that much reaction, as many expected, is not there. Of course, we must take care because the youth are ours. They are our children. We do not want any confrontation. We owe them, to the next generation, to ensure that they have a bright future. We understand their apprehension. There is no question about it.

When we talk of participative democracy, when we talk of decentralisation, we forget one very important structure, bureaucracy. How are you going to give them participative powers? I repeat it. Treating unequals as equals is the greatest injustice. Let us recognise the reality.

It has been suggested that when some Scheduled Castes, the Scheduled Tribes and the other Backward Classes achieve a certain degree of affluence, they should be excluded. Well. At a certain stage, possible When the whole section comes up to a certain level, it is all right. But what is the

position today? Even after forty years, what is the position? Very loudly we trumpeted that we will help these Scheduled Castes and the Scheduled Tribes reach 22.5 per cent. But in Class 'A', they have reached on 8.5 per cent. Even before they get it as a class, we are arguing that it should be taken away. Let them reach 22.5 per cent. Let them approach 20 per cent. Then, we start taking it away. But even before they reach this, we want that it should be taken away. In Class-'B' they have reached only 11.6 per cent. Even after forty years, they have not reached 22.5 per cent. They have reached just half of it. Let them approach what we have promised. Then, I think they will also agree when they come to a certain level. This is not permanent, for all time to come. But for a certain period, we have to give them protection, as a class. When the whole class moves up, of course. dephasing of it, or, dereservation can come. Not today. I am not agreeable to the suggestion right today.

SHRI VIREN J. SHAH: Mr. Prime Minister, may I interrupt you for a minute? Can you not make the education system such that it will enable these people to reach this position sooner and they need not have to depend upon any mehrbani? Why don't you have that approach?

SHRI VISHWANATH PRATAP SINGH: This is precisely the issue.

It was pointed out by Ram Awadeshji as to how the education system is working. We have three education systems working today; one for the poor, one for the middle-class and one for the affluent. These are the three education systems. For the poor, it is the tat. In many places, there are not even buildings for the children. For the middle-class, they have the town schools or the city schools. For the affluent, there is another type of schools.

AN HON. MEMBER: Airconditioned rooms.

SHRI VIREN J. SHAH: We must concentrate on the education aspect.

VISHWANATH PRATAP SHRI SINGH: There cannot be a formal analysis of the society. Because we have said in our Constitution that all men are equal, they have not become equal. This we have to understand.

श्री श्रमीम हाशमी : नौकरियों रिजर्वेशन देने के साथ-साथ एजकेशनल इंस्टिटय्शभीन्स में रिजर्वेशन दीजिए... (व्यवधान)

PRATAP SHRI VISHWANATH I have heard all. At least now SINGH: I will request you to allow me to reply. Otherwise, the flow of my taughts gets disturbed. If there is anything (Interruptions)...

उपसभापति : प्रधानमंत्री जी ने कहा हैं कि वे बाद में बोल देंगे । सून लीजिए, इंटररेप्ट मत करिये।

(व्यवधान)

PRATAP SHRI VISHWANATH SINGH: So, in this system you say you compete to merit. Who will merit? You correct this system and then there will be no reservation, I am ready for that. Let everybody have the same educations, the same house. the clothing. same food. There is of any reservation then. no need society into - Nobody wants to lock the compartments. Let the existing compartments break, these compartments of thou-And this breaking prosands of years. cess we have started, not that we have reached the final stage and in the interim stage there will be lacuna which you can point wit. that this is proper and this is not the proper solution. But the existing reality has to be reorganised. (Interruptions)

Here also we have been reading in the press that this reservation will lead to inactions. You just see the psychology behind this. Now the SCs/STs in Class I have reached 8.51 per cent. Are all the corruption, all the inefficiency due to them? And if it is not so let us search our hearts. Who are responsible for conruption and inefficiency? Today this is just being raked up as a big bogey that efficiency will go down, merit will go down. How has it gone down when it is only 8.5 per cent? Tamil Nadu has got SOs/STs in Class I, I believe, 69 per cent. Is Tamil Nadu Government machinery more inefficient than that is any other State? I find it to be very much more efficient than the government machinery of any other State which does not have so much reservation. Karnataka has 72 per cent. There are several States, Tamil Nadu Karnataka, Kerala. They are all working, Compare administration. I do not think they are inefficient. So, what is to be tought?

SHRIMATI MARGARET ALVA: They are much better.

SHRI **VISHWANATH** PRATAP SINGH: But what is to be fought? The psychology is that these people are without merit, without efficiency and if they come, efficiency will fall, merit will fall, and these people constitute 52 per cent of our population of the backward classes educationally and socially and 22 per cent of SOs/STs, which comes to 72 per cent. That is the psychology which we want to attack, which condemns them to be without merit, without talent and a drag on the country. It is an unconscious reflection, but it comes out in this fashion. But have you thought when somebody gone up the economic ladder? What is the percentage, how many of these classes have gone up on the economic ladder? even 5 per You will not cross perhaps cent but even if they change economically, many changes are not expected. Here you can change the Government. From poor, you can become rich. You can change even religion. But you cannot your caste. From your birth to the pyre, you bear it through life, whatever you are. So in this context, these decisions have been made.

5.00 p.M.

Also they say that the public will become more inefficient. That is the argument I am reading in the newspapers. Who constitute the work force? does the work force come from today? Basically where, as rightly said, the classes and the cast coalesces they constitute work force. But, yes, for sitting in chair,

यहां काम नहीं करना चाहते हैं, सब इंतजाम करना चाहते है '

श्रीमती मारग्रट फ्राल्वः सब इनके जसे । हम तो ग्रारक्षण मे

श्री विश्वनाथ प्रताप सिंह : लड़ाई काम की नहीं ı इंत**जाम**कार कौन बनेगा. यह लडाई This is what happens in this. I tell you, you bring the people who have work ethos from the childhood, from generations together, put them in responsibility where work is needed, the wodk ethos will Rather than where there is no work ethos, you give responsibility doing work, then it is only the intention to draw salary rather than do work. The work ethos has to be changed. And it was because of all these considerations that the whole step has been taken.

Also when last time this was raised, then hon. Members mentioned about those who are poor economically. At that time itself, I responded immediately that the Government will be sympathetic to such a proposal. It is not now after any agitation and all that. At that time itself, we had responded.

A point was raised whether our commitment for 40 per cent remains, whether for legislatures we will consult other parties. Certainly, I will consult the parties, open a dialogue how we can bring the poorer sections more into the power structure and decision-making. I will start consultations. At the same time, I want to say one thing. When it comes to the poor, the nexus between politics and big money is always debated. But I think this is time to debate on the nexus that is being generated between big money and media, the control which the tig money is aiming at, and thereby to control politics by controlling the minds of people. That is the biggest challenge to the interests of the poor. If you are thinking of the poor. I think these basic issues must be raised in the House debated and a certain fine should be adopted. I am raising this because fundamental issues have been raised. So far as employment is concerned, this

is the biggest problem before the youth today. And all the young persons who are agitated-I share their anxiety about their future.—Somehow they think that because of this, their future is hurt. They are mistaken. I have always said that Government jobs are not the real answer to the unemployment problem. We all have said, we know it. Somehow it has been tagged into their mind that Government jobs are the only solution to unemployment problem. In the Eighth Plan we put employment as the topmost agenda. It is going to be the hub of the Eighth Plan. As he rightly said, the economy will be addressed. It is not merely the Government or anything; it is how we manage the economy so that more job opporunities are created, and that is what we want to address ourselves to, where more job opportunities are created. The educated youth can get employment and we have started an exercise how in the service sector, tertiary sector--I mean service sector not Government service sector -but in the economy service sector and tertiary sector more employment opportunities can be generated where the youth can be absorbed. Regarding some of the steps we have taken on marshalling resources for the youth, one is for selfemployment of professionals like doctors and engineers. Most of the boys of that rategory are agitated today. We have decided in this year, fresh allocation of bank loans of Rs. 120 crores for the educated youth and also financial assistance of Rs. 70 crores for those who cannot afford to go to colleges for higher education so that youth can be involved the nation building. For national literacy mission also we have allocated Rs. 20 crores. Then of course, there are TRY-SEM and regular schemes which I am not mentioning where allocation has been increased. So I want to put on record our concern for the youth in general and emplovment problem in particular. Certainly I will talk to the boys. We owe it to talk to the boys. We owe it to talk to the vounger generation. That is why we have decided to set up the National Youth Council where the youth involve can themselves in nation building as well as we can focus on the problems of the poor specially the youth. They do not have

a forum today. They are either used for raising slogans or in their perception what they feel right, those initiatives, they do take. So at the national level we are soing to have this National Youth Council.

SHRI M. A. BABY: May I know from the Prime Minister when is going to constitute this Council?

SHRI VISHWANATH PRATAP SINGH: It will be constituted this year.

SHRI M. A. BABY: Thank you.

SHRI VISHWANATH PRATA₽ SINGH: Then there is the step on Right to Work. That is another thing for youth to be enshrined in the tion. I am grateful that on this issue also there are no divisions on party lines. Last time when it was raised, everyone endorsed it. It should be supported. In this regard a point was raised by saying 'within the available resources" you have taken away the Right to Work. Yes, it does restrict. But whatever maximum resources we can allocate, we should allocate and design a scheme in such a way that the economy can bear because there is no point of having a scheme if the economy cannot bear it. Let us be realistic. Let us see it in the start rather than have a very big illusion and deem and they say, no we cannot do it There is no point in giving a big packet with a small gift + wrapped in it. It is better if the gift is according to the package. So the point is - care.

SHRI N. K. P. SALVE: Mr. Prime Minister, it is a matter of great satisfaction that you have been realistic on this issue.

SHRI VISHWANATH PRATAF SINGH: Thank you very much.

SHRI N. K. P. SALVE: When you have been realistic, be kind enough to answer my specific query.

SHRI VISHWANATH PRATAP SPNGH: I will come to your question.

SHRI N. K. P. SALVE: Are you going to do it by adding to our deficit or by some other method? SHRIMATI MARGARET ALVA: What is your definition of "Right to Work"? What do you mean by "Right to Work"? That is what we want to know, May I know whether every youth will be provided with a job? If you carnot provide them a job, are you going to give them allowances?

SHRI M. A. BABY: Now, all of you are unemployed.

SHRIMATI MARGARET ALVA: I am not asking him.

SHRI VISHWANATH PRATAP SINGH: On this, I have said, we have received a paper on right to work from the Planning Commission but we want to improve on that and in the process. I have said in the statement itself that we will be interacting with all the parties and evolve a strategy that we can implement and also incorporate your ideas in it. it. Basically, right to work, once we put it in the Constitution, it will be justiciable. Once you put it in the Constitution, becomes justiciable. (Interruption). But you do not throw your hands up because there is some difficulty right in the begin-That is the point. You should have courage to take one step now and then ensure that all subsequent Governments will follow that parth, once you put it in the Constitution. That is the right that we give to the youth. (Interruptions). No Government can henceforth, after that, deviate from the path.. (Interruptions). I cannot answer every sentence. (Interruptions).

PROF. MADHU DANDAVATE: This is exactly wthat the Prime Minister said. Ask Mr. Jagesh Desai. (Interruptions).

SHRI VISHWANATH PRATAP SINGH: This can't go on. (Interruptions).

SFERI JAGESH DESAI: Now you have no resources and you want to go back.

SHRI VISHWANATH PRATAP SINGH: There is nothing like that. We think of country's resources. It is no one s

[Shri Vishwanath Pratap Singh]

personal pocket money. It is the country we have to look after. (Interruptions). So you say, you don't have resources, not our pocket money. (Interruption).

श्री सुरे द्वजीत तिह स्रहल्वालिया: पहले सोचनाथा। ...(व्यवधान)

SHRI VISHWANATH PRATAP SINGH: Please bear with me. The point is, by oncse enshrining it in the Constitution, a biggest political power will be given to the youth to come to pressurise every Government on the right path to give employment and follow such economic policies that would generate employment. That is the first basic political power that we will give to the youth over every Government and that is the significance of the step. We will. (Interruptions)..

. डा. ग्रबरार ग्रहमद खान : प्रधान मंत्री जी, खाली शक्ति देंगे . . . (व्यवधान) देना है ?

श्री विश्वनाथ प्रताप सिंह: दोनों देना है ... (व्यवधान)

डा. ग्रबरार ग्रहमद खान : ग्राप रोजगार की बात कहिए।..(व्यवधान)

DR. G. VIJAYA MOHAN REDDY: You have not done anything. (Interruptions). You have been exploiters. (Interruptions).

•',"

डा. ग्रबरार ग्रहमद खान : रोजगार की बात कहिए। ... (व्यवधान)

श्री विश्वताथ प्रताप सिंह: जिता शक्ति दिए हुए गरीब अपनी गरीबी हटा नहीं सकता है, मेरा यह ध्रुव निश्नास है। इसी को मैं बारम्बार कह रहा हूं। गरीबी केंगल शायिक समस्या ही नहीं है, गरीबी राजनीतिक समस्या है। राजनीतिक शक्ति दीजिए गरीब अपना रास्ता बना लेंगे।

इस ताकत को दीजिए, यह ग्रथना रास्ता बनाएगा। मैं यह मानता हूं। Now, I am very grateful to Shri Kulkarniji. He has given fullest support. (Interruptions).

THE DEPUTY CHAIRMAN: Let him answer. (Interruptions). Please don't interrupt. Don't interrupt. No interruption.

SHRI VISHWANATH PRATAP SINGH: Madam, 5 per cent and 10 per cent.

(व्यवधान)

श्री सुरेन्द्रजीत सिंह ग्रहल्वालिया : नेशनल सैवयुरिटी कौंसिल में कितनी सीटें गरीबों के लिए रखेंगे ? ... (स्यवधान)

DR. ABRAR AHMED KHAN:*

THE DEPUTY CHAIRMAN: No interruptions should be recorded. (Interruption). Please don't interrupt. Mr. Abrar Ahmed, don't make any interruption in the House. I say, please sit down. Please take your seat. I am not allowing. (Interruptions).

VISHWANATH PRATAP SINGH: That is why I propose, let us collectively bring a legislation, bring constitutional changes. (Interruptions). will come. Then we will see all these एक बात माथुर जी ने पूछी कि पांच ग्रीर इस परसेंट ग्राधिक ग्राधार पर प्रस्तादित क्यों है? यह एक सुझाव सदन से श्राया था ग्रीर सदन के सामने श्राया हुं तो इस बहस से जो बात निकलती है, उससे फ़ैसला करने में आसानी होगी। लेकिन इस को टालने की बात नहीं है, जैसे बहस खत्म होगी, उससे हम लोग एक फ़ौसला लेंगे। ग्रब इसके ग्रंदर जब ऋार्थिक स्राधार पर किया जा रहा है तो उसके ग्रंदर सामाजिक ऋष्टेरियन नहीं लगाया जा रहा है, जैसे सामाजिक

^{*}Not recorded.

कायटेरियन जब लगाया गया तो उसके स्रंदर स्राथिक कायटेरिया नहीं लगाया गया।

(Interruption)

THE DEPUTY CHAIRMAN: Mr. Salaria, let him answer. Do not interrupt him. He did not interrupt when you were speaking.

SHRI VISHWANATH PRATAP SINGH: Mr. Gurudas Das Gupta.. (Interruptions)..pointed out about economy and the necessity to create job opportunities. I have answered these points. He also said that no excessive force should be exercised by the police. In fact, our instructions are like that. In Delhi and other places, there is no fiiring, etc. Instructions have been given.

About the private sector, of course, demands for labour participation are coming from the workers side. At this stage, we have confined ourselves to the public sector and Government jobs.

Then, Mr. C. P. Thakur has raised a point as to why the poorest among poor should not be given the 27 cent reservation. I think it is not advisable at this stage, to go on grading the poor. If in a wreck ship all are hungry, they have to be given food. You have to give some food to all. We can't say the hungriest should be given. Some to all should be given. When they reach a certain level. this criterion can be considered. we go to the developed countries in the international fora, like the World Bank and the IMF, they start grading the developing countries. This is one way of dividing us. We say, "Please don't do it. This is one method of dividing us." Let us not, at this moment, divide it. It is 'socially and educationally backward'. Constitution they the have said 'socially and educationally backward'. From there we have derived it. We are not grading it on economic criteria. Separately we are providing for the economically weak.

SHRI VITHALRAO. MADHAVRAO JADHAV: Mr. Prime Minister, what is the criteria of calculation to find out the poor?

SHRI VISHWANATH PRATAP SINGH. Today it is clarification. precisely when the debate comes we can take this up. These are things of interacting with parties. For instance, we are having a discussion in the party. One of our members suggested that the criteria for the poor should be that any who has land or business or job should be excluded. This is one of the opinions of our members, in our party meeting. For that purpose, we have the debate. I will request hon. Members also to give theh views, not only questions, but also some answers. And we will come with a formulation on the economic criteria.

SHRI VITHALRAO MADHAVRAO JADHAV: Is it poverty-line or what?

SHRI VISHWANATH PRATAP SINGH: One criterion is poverty-line.

SHRI VITHALRAO MADHAVRAO JADHAV: Poverty-line. (Interruptions) I am not asking you. I am asking the Prime Minister. He is responding. Why are you worried? (Interruption). It is an important problem which you do not understand.

SHRI DIPEN GHOSH: I do not understand. That is why you ask questions and I do not ask. (Interruptions).

SHRI VISHWANATH PRATAP SINGH: Poverty line is also one criterion. Bhuvnesh Chaturvediji asked whether we invited the youth and met them. About merit I mentioned and I have answered Madan Bhatiaji mentioned castes. Mandal Commission is not on the basis of castes. It is based on socially and educationally backward people, If it were castes caste-system is only in the Hindu Community. It is not in the Muslim community. If that were true, how is it that Mandal has included the socially and educationally backward people of the Muslim community? So, the Mandal Commis-By implesion is not based on castes. menting the Mandal Commission Report. we are not emphasising castes. It is social and economic backwardness. That has been the criterion. It is not the caste, Then he has said about my statement on Court judgement judiciary etc.

all respect for the judiciary. And this Government has so conducted itself that it has the highest respect for the judiciary and will continue to do so. There is no question of disrespect to the judiciary. What I meant is sometimes there legal difficulties; it always happens in some of the legislations there are difficulties and when a legislator finds any difficulties, he tries to remove them. It is in that sense, not in the sense of any challenge, that I said so. There is no question of any disrespect to the judiciary.. (Interruptions).. About the difficulties in the Constitution and all that he has raised, my assessment is and my advice is that legally what we have done is sustainable.

श्री राम ग्रवधेश सिंहः प्रधानमंती जी, श्राधा भाषण हिंदो में दाजिए । हिंदी में ग्रापका भाषण देना ग्रन्छा लगता है।

श्री विश्वनाय प्रताप सिंह : ग्रच्छा, फिर मदन भाटिया जी ने यह कहा कि ग्राप्त क्या प्रेसिडेंट को सलाह देंगे कि इसको मुन्नीम-कोर्ट में भेज दिया जाय कि मंडल कमीशन की वेलिडिटी है या नहीं ? मैं इस सलाह से सहमत नहीं हूं। इसकी ग्रावण्यकता नहीं है। सुप्रीम कोर्ट मैं भेजने से इसमें जिलंब होगा और जो न्याय की चीज हम लोग कहना चाहते हैं डा० भीमराव ग्रम्बेदकर के इस वर्ष में, वह टल जाएगा। इसलिए हम कोटिफिकेशन कर चुके हैं और इस पर कियान्वयन भी शुक्र कर दिया है। ग्रब उसके बाद सलाह की बात नहीं है।

फिर इन्होंने पूछा कि ग्रापने यह जो पांच-दस परसेंट ग्राधिक ग्राधार का ग्राज कहा है, पहले कहा था उससे ग्राप डिशाचेंर कर चुके, उससे ग्रलग बात की है, लाईन दूसरी पकड़ ली है। नहीं, हमने उसी दिन रिस्पोंड दिया था, जब ग्राधिक वाली बात ग्राई कि थोड़ा उसके लिए भी देखा जाए तो यह उसी दिन की बात है।

े जुडिबियरी, न्याक्भालिका रास्ते में असल्मी तो उसको हटा दिया जाएगा। ऐसी,बात नहीं है। मैंने इसके बारे में स्पष्टीकरण दे दिया है । फ़िर इन्होंने कहा कि दो मंत्रियों ने यह कहा कि क्रा करके, वे सड़क पर ग्राकर के लड़ाई करें। लड़ाई करने की बात उन्होंने नहीं कही थी और न लड़ाई करने की नियत है। यह तो जोड़ने की बात है, जोड़ने की प्रक्रिया है, न्याय देने की प्रक्रिया हमेशा जोड़ने की प्रक्रिया होती है। ... (व्यवधान) ... यह हमने भी कहा है सदन के ग्रंदर, कि सामाजिक परिवर्तन जो है, केवल कानून बनाकर नहीं होता है, जिसकी पीड़ा उस्का प्रतिकार, वे जो वर्ग दबे रहते हैं सामाजिक रूप से, उनको सिक्य होना पड़ता है तकी वह न्याय स्थाई रूप से मिल **भाता है, के**वल सरकार से नहीं मिल पाता है।

डा० भ्रवरार भ्रहमद खामः प्रधानमंत्री जी, श्रापः बातः को चुमा रहे हैं।

श्री विश्वनाथ प्रताप सिंह: हम बात सही कर रहे हैं।

डा: अवरार भहमद खान : जो माननीय मंत्री ने कहा, उसकी कॉट्स हम दे सकते हैं, अखबार में छदा है कि सड़कों पर आ जाइए, मर मिटिए, इन अब्दों का प्रयोग किया है, मर मिटिए, और उससे भड़क कर लोग सड़कों पर आ मए।

उपसमापितः मैंने श्रापको बोलने को श्रनुमति इसलिए नहीं दे। यो कि श्राप द्वार-बार उठकर बोलें। प्लीज बैठ आइए।

श्री विशवनाय प्रताप सिंह : जयंती नटराजन जी ने महिलाओं के बारे में बात उठाई और उन्होंने महिलाओं के लिए कहा । पिछली बार कहा, श्रव भी हम लोगों ने कहा कि तीस फीसदी पंचायतों में हम लोगों ने निर्णय किया है । यह सत्ता का वह ढाचा हैं, उसके अंदर महिलाओं की शिरकत होनी और उन्होंने कहा इनमें जो मौजूदा आरक्षण है उसके अंदर महिलाओं के लिए उनके लिए उन्हों श्रीणियों के अंदर महिलाओं को भो हस्सा दिया जाए । इस पर हम दि

दलों से चर्चा करके ही कोई आफ्बामन दे सकेंगे, इस समय अभी हम इस स्थिति में नहीं हैं कि तुरन्त आफ्बासन दें। विभिन्न दसों से बात करनी होगी कि उनका दृष्टिकोण इस बारे में क्या हैं ? आम्ड फासिन के वारे में हमने कह दिया कि उसमें आरक्षण की बात नहीं है। एस० सी एस० टी० का आरक्षण भी उसमें नहीं है, जब उसमें एस० सी० एस० टी० का नहीं है। नो बनवर्ड क्लोसिन का भी नहीं है। है।

साल्बे जी ने कुछ बात कहा कि इसमें तो हम समर्थन करते हैं मंडल कमीशन के लागू करने का लेकिन ग्रापने जो ढंग ग्रपनाथा है, वह ठीक नहीं है। साल्बे जी, हमारे ढंग में कितनी भी कमजीरी रही हो, लेकिन मह 10 साल बाला ढंग नहीं है। वह ढंग, उस ढंग से ग्रगर ग्राप हमको हांकना चाहते रहे, हम भी रहे उसमें, बहुत कुछ हमको ज्ञान हुआ है बाहर निकलने से। उस रफ्तार ग्रीर इस रफ्तार में, देखिए ग्राप मी नहीं ज्ञान पायेंगे ग्रीर जो केवल इधर रहे हैं वह भी नहीं जान पायेंगे, हम ही जान पाएंगे कि क्या ग्रन्तर है।

श्री जावीस प्रसाद माथुर . सान्वे जी भी इधर क्रा जाएं तो उनको भी जाम हो जाएगा।

श्री विस्थानाथ प्रताप सिंहः वह ढंग नहीं रहा है। ढंग जरूर बदला है और उस ढंग से आप देख रहे हैं तो जरूर ग्रापको इस ढंग में तक्तिम हो रही है कि यह फैसला करके कार्यान्वित करने का ढंग है, फैसला करके लटकाने का ढंग नहीं है। ...(ब्युक्तान) ...

श्री संघ श्रिय गौतम ः लेकिन श्रधान मंत्र) जी दोबारा नहीं जाने देंगे ज्ञान हासिल करने के लिए श्रापको उधर।

श्री विश्वताथ प्रताप सिंह : फिर उन्होंने पूछा कि श्राप सब चीन में कन्सेंसस करते हैं, इसमें क्यों नहीं किया ? 10 साल से इस पर बहस चल रही है। किसी दल ने नहीं कहा कि मंडस कमीशन को लामू नहीं करना है। यह तो एक दशक का कन्सेंसस या। अब हम और कन्सेंसस में कन्सेंसस लेंगे सो मुख दोल में काला होतो है जब कन्सेंसस पर कन्सेंसस लिया जाए। यह तो खुला कन्सेंसस था इस लिए उस पर साहस से जाने की काल थो।

फिर माइनोरिटी जे की बात सालों जी ने कही। अप कि अहमद साहब ने भी कही, अनीम हामनी जी ने कही, अनिक्रियों की कही, राम अवधिम जो ने भी कहीं। मेरा स्थाल है कि इसकी रूप-रेखा क्या हो, इस पर तो बहस हो सकती है लेकिन इंसाफ दने की आवस्यकता है इस पर अब बहस नहीं हो सकती है क्योंकि वे बहुत सह हैं।...(व्यवधान)...

जी संघ प्रिय मौतम: यह प्राप्तर शब्द क्या है ? You have not defined 'poor'. I think it minorities also find a place there.

भी विश्वनाथ प्रताप सिंह : क्योंकि घर वैक्षा चलना चाहिए कि किसी घर वाले को गिनती करने की जरूरत नहीं थी। श्रमर ये वैसा चलाते तो श्राज माइनं।रिर्टा व को गिनने की श्रावण्यकता पड्तो। भ्राज इनको गिनने की अविश्यकता पड़ मई है, हमारे घर के जलाने में कहीं कोई चुक है, इसको हम मानने को तैयार हैं. इसको हमको मानने में कहीं कोई संकोच नहीं है वयोकि इतनी बड़ी माइनोस्टिज, ऋगर ऋप सही में उनको देखें। यह नहीं कि उसमें कोई रहम की कमी ही, काम करने की क्षमता में कोई कमी हो, हिम्मत में कोई कमी हो, किसी माथने में कमी नहीं है। लेकिन फिर भी अगर रुही मायने में देखें तो उनकी योग्यता, क्षमता के क्सांस 4 में भी देखें तो ब्राज जो भी कारम रहा हो, हम तर्क-वितर्क नहीं करते, कुछ भो रहा हो जिससे कि वहां नहीं पहुंचे । इस पर कंसें भश ढंग से सम लोगो को इंसाफ देना होगा। मैं नहीं कहता हं कि श्रारक्षण ही एक रास्ता है लेकिन इस चीज को तो मानना होगा कि कंसेंसस ढंग से वह इंसाफ देना होगा जो बर के ग्रन्दर, परिवार के बन्दर कोई रहता है उसको चलामें के लिए।

श्री शनीन हाशनी : ... (व्यवधान) सीधा श्रीरक्षण दक्षिए ।

Statement by

श्री विश्वताथ प्रताप सिंह : नहीं, हम ग्रा रहे हैं, ग्रागे कह रहे हैं। हाणनी जी ग्रभी टापिक खत्म नहीं किया है। हम लागों ने फैसला भी किया है कि श्रव हर मिनिस्ट्री के जो सलेकान बार्ड हैं हमने मिनिस्ट्री वाइज मंगाया है। एक-एक सजेकान बार्ड हैं, हर महीने उसकी मोनिटरिंग करते हैं कि हर सलेकान बार्ड में काई एस० सी०, एस० टा० ग्रीर माथनारिटी का है कि या नहीं। जहां नहीं है उसका करेक्शन किया जा रहा है।

श्री राम श्रवधेश सिंह:...(व्यवधान) भी जोड़ दीजिए।

श्री विश्वनाथ प्रताप सिंह : बस् वह ठीक है, भ्रव यह नवा भ्रभी तक की जो हम पिछले मरीने तक की बता रहे हैं उसके साथ यह भी जुड़ेगा।

श्री राम श्रवधश सिंह: श्रागे भी होगा ?

श्री विश्वनाथ प्रताप सिंह : . हां बैकलॉग न हो, कम से कम इसमें तो बैकलोग न हो ।

श्रीराम बिलान पासवान : ग्रभी तक ती बैकवर्ड की कोई सूची ही नहीं था।

श्री विश्वनाथ प्रताप सिह: . इसी के साथ हमारा ख्याल है कि ग्रगर खाली ग्रायने में हम लोग ग्रपनी सुरतें देखते रहें तो बहुत कुछ ग्रपनी सुरतें सही करने का वह रहता है, नहीं मोका नहीं एक मजूरी भी होती है । ग्रगर मायनीरिटो कमी गन की रिपोर्ट सदन के ग्रंदर रखी गयो होती तो वह ग्रायना हमारे सामने रहता ग्रीर वह ग्रायना जो है ढक करके बारह ग्राता ।

एक सम्मानित सदस्य : क्या प्रधान मंत्री बताने की क्ष्मा करेंगे कि मायनोरिटो कमीशन को क्या स्टेट्युटरी पोजीशन है। जिससे सदन में जा श्रापका शिकायत हैं पटल पर रखां जा सके। यदि यह कमीशन स्टेट्युटरी हो गर्य। तो श्रापका शिकायत दूर हो जाएगी। श्रीर ... (अयवधान)

श्री विश्वनाथ प्रताप सिंह : हम श्री रहे हैं मान्थवर । हम।रे में निष्ठ टे में जितना लिखा है हम श्रपने मैनफरटों के लिए फंडामेंटलिस्ट हैं।

एक माननीय सदस्य : समय सीमा निर्धारित हो जाए।

श्री विश्वनाथ प्रताप सिंह: ग्राप जानते हैं, श्रापको बता दियाँ मैने । एक तो हम लोग मायनोरिटी कमोशन की सारो रिपार्ट यहां भी रखेंगे। हमारा स्थयाल है कि गर एक निगाह सरकार को रखनी चाहिए कि कैसे ही लात मायनोरिट। के कैसे भ्राञ्जर्व में, भ्राबजर्वेशन में क्या है स्रीर एकः भ्रगर निगरानी भी शुरू हो जाए क्यों कि क्रभी तक उधर आंख भी नहीं घुमती थें।, बहुत बुध इसमें पोलिटिकल विल के साथ ही सुधार होगा और उसकी हमारी प्रतिबद्धती हैं, उसको किया जाए, ग्रीर मी **ची**जें एज्केशनली बैकवर्ड जो कहते है, सह बात है। जितना ड्रोप-ग्रांडट रेट जितना पढ़ाई की तालीम में हमारे माधने,रिटी कम्यूनिटी का है, खासकर मृत्तिम माधनं र रिटी कम्म पुनिर्दाका वह आयद ही कही भीर है, यह बात सहा है, रसमें, इस बारे में भो एज गुकेशनली फैसिलिट इनके एरियाज में बढ़ाने के लिए रंजी, नौकरी में बैंकिंग एरियाज बढाने के लिए, ट्रेनिग देने के लिए जिन हुनरों में इनके पास काबलियत है, यह सारे पैवे ि.ज. हमारे पास हैं, हम यहां पर जो इंस फ के, बात है सदन में जरूर रखना चाहते हैं।

श्री शामीम हाशामी: प्रधान मंत्रों, जी, श्रीप इजाजत दीजिएगा तो एक बात श्रुजं करूंगा। श्रीपने कबूल किया है कि मुसलमान तालीमी, सोशियर्ला श्रीर मुश्लार्शा [27 AUG. 1990]

वैशवर्ड हैं। हमने सिर्फ यह कहा कि डा० राम मनोहर लोहिया के प्रेशर में हमको एनडायर बैकवर्ड डिक्लेयर कर दी। जए, परसन्देज हमारा बढ़ा दीजिए, 27 से बढ़ा दं जिए ग्रीर मुसलमान को कर दं जिए। ग्रभ, ग्रीरत के मामले में ग्रापने कहा कि इसके रिजर्वेशन पर हम गौर करेंगे। लेकिन मायनोरिटी के मामले में ग्रन्छा-प्रन्छा वायदा कर दिया लेकिन रिजर्वेशन पर गौर करेंगे इस बात पर तो वायदा करते है। नहीं ।

श्रो विश्वनाथ प्रताप सिंह: •**प्रा**पको मना किया है मैंने मैं ग्राज इस सदन में गंमो(रता के साथ कह रहा हुं कि यह समन्त्रा पहले स्वाकार तो करती चाहिए उस हा रान्ता निकालने की बात है। रास्ता रेस निकालना है कि इंसाफ भी हो ग्रीर प्रंक्टिशली वह हो भी जाए। राम अववेश जो ने तो कई प्रश्नों का क्जरिफिकेशन हमारी ग्रोरसे दे दिया है।

श्री सैयह सिक्ते रजी (उत्तर प्रदेश): डिन्टो प्राइन मिनिस्टर इन्हें बना दाजिए।

भो विवसाय पताप सिंह : ग्राप डिन्टो को कहते हैं, इस मैंटर में वह प्राइम मुकर हैं। उन्होंने वहा बात कहा, उसका उत्तर भी हमने दे दिया है श्रीर बाकी जो इन्होंने कहा, उसका तो हम समर्थन क'ते हैं। एक बात शमीम हाशानी साख़ ने कही यू० पी० के बारे में तो यु पो में इसी फैसले से हमारी प्रंस'रो भाइयों ग्रीर बाकी लोगों को फायरा हो जाएगा धुकिन उन्होंने कहा कि महाराद में नहीं है। मैं ब्रापसे कहंगा कि महाराष्ट्र की सरकार रिकमं डेशन दे, अम उसको स्वीकार करने को तैयार हैं।

श्रीरकेक झालम (बिहार): . यशं से वि तक नहीं की जिएगा कोई स्टेट नहीं हरेगा ।

श्री विश्वनाथ प्रताप सिंहः ग्राप थोडो मदद की निए हमारी । एक प्रश्न था कि गत्केशन इंन्स्टीट्यूशंस में लाग् करगे। पिछली बार स्नापने था प्रौर ग्ह टीक बात भ्राप कहते हैं कि शिक्षा में हम जब तक नहीं उभरेंगे

तब तक नौकरियों में ये लोग कैसे अधिगे तो हमने कहा है कि पहले फेन में हम लोग पब्लिक सैक्टर ग्रीर इसमें लगा देगे। फेंक वन तो स्रभी शुरू हुन्ना है। राम नरेश जी, इसमें हमारी मदद को निए कि फैज वन खत्म हो ग्रीर दद फेजट्पर क्राजा सकें।

श्री राम नरेश यादवः जब तक एजुकेशन में लागू नहीं होगा उसका कोई ग्रसर नहीं होगा।

श्री विश्वनाथ प्रताप सिंह । मेरा ख्याल है कि मैंने सभी मुख्य प्रश्नों का उत्तर देदिया है। मैं श्राप सभी माननीय सदस्यों का धन्यवाद करता हूं।

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE Regarding Rampant corruption malpractices in mismanagement and Nationalised Banks and action taken by Government in the matter-contd.

THE DEPUTY CHAIRMAN: I will now take up the Calling Attention. Mr. Gurudas Das Gupta.

(Interruptions)

SHRI VIREN J. SHAH (Mararashtra): I submit that the Calling Attention cannot be finished in 20 minutes now. We can take it up tomorrow.

THE DEPUTY CHAIRMAN: Till the Calling Attention the House can We have some time. We will finish it Shri Gurudas Das Gupta. (Interruptions)

SHRI GURUDAS DAS GUPTA: Madam, while raising the Calling Attention I had dealt with the problem of low productivity of bank credit, on the misdirection of bank finances, indiscipline in and growing mismanagement, alone with the poor health of banking investment. Now, Madam, I call upon the kindly to assure the House that he is going to end the politicalisation of banks. Madam. let me...(Interruptions)